

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 302 of 2024 in the Hon'ble NGT (SZ)
[Earlier O.A. No. 1017 of 2024 in the Hon'ble NGT (PB)]

IN THE MATTER OF:

Devendra Phanikar Osuri

.....Applicant

Versus

State of Andhra Pradesh

.....Respondent

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Date: 16/04/2025

Place: Chennai


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**REPORT OF THE JOINT COMMITTEE ON STATUS OF GARBAGE DUMPING
ON THE BANKS OF RIVER VASISTA IN THE MATTER OF O.A. NO. 1017 OF 2024
(PB) RE-NUMBERED AS O.A. NO. 302 OF 2024 (SZ)**

1.0 Preamble

The Hon'ble National Green Tribunal (Principal Bench), New Delhi had registered a case as Original Application No. 1017 of 2024 in the matter Devendra Panikar Osuri versus State of Andhra Pradesh and Ors based on the letter petition received from the complainant stating that the Narsapur Municipality is dumping garbage in river Vasista and its flood bank for several years and thereby not only violating Coastal Zone Regulations but also not complying with Solid Waste Management Rules, 2016 and by order dated 04.11.2024 directed the following:

“4. From the allegations made in the complaint and also photographs appended to the complaint, we are prima facie of the view that a substantial question relating to environment has arisen out of implementation of enactments mentioned in Scheduled-I of NGT Act, 2010, but, before taking any further action in the matter, we find it appropriate to obtain a factual report for which we constitute a Joint Committee comprising District Magistrate, West Godavari; Andhra Pradesh State Pollution Control Board; State Coastal Zone Management Authority (hereinafter referred to as ‘SCZMA’); and, Central Pollution Control Board (hereinafter referred to as ‘CPCB’).

5. CPCB shall be the nodal authority for coordination and compliance.

6. Above committee shall collect relevant information after visiting the site and submit a factual report with the Registrar, Southern Zonal Bench, Chennai within two months.”

The letter petition raises issues regarding the continuous dumping of approximately 40 tonnes of garbage daily into the River Vasista and on its flood banks by the Narsapur Municipality in West Godavari District, Andhra Pradesh, for the past seven years. This ongoing violation of Coastal Regulation Zone (CRZ) norms has severely polluted the eastern part of Narsapur Town, affecting residents with unbearable filth and foul odors. The garbage accumulation on the CC road along the flood bank has also obstructed movement. Despite multiple directives from Pollution Control Boards, the municipality has continued this practice unabated, leading to severe air and water pollution, posing significant health risks to the local population.

The copy of the order dated 04.11.2024 is enclosed as **Annexure-I**.

2.0 Constitution of the Committee

In compliance with the above Hon'ble NGT order, the Regional Director, Regional Directorate-Chennai, Central Pollution Control Board vide letter dated 18.11.2024 requested nominations from the District Magistrate, West Godavari; Andhra Pradesh State Pollution Control Board; Andhra Pradesh Zone Coastal Zone Management Authority for the constitution of the committee. Upon receipt of the nominations, a Joint Committee was formed with the following members and Smt. Sowmya D, Scientist-E, RDC, CPCB was nominated as the coordinating officer for the Joint Committee (**Annexure-II**):

Table 1: Details of the Joint Committee Members

S. No.	Name and designation of the officer	Committee
1.	Sh. Dasi Raju (Representative of District Magistrate) Revenue Divisional Officer, Narsapur	Member
2.	Sh. K. Venkateswara Rao Environmental Engineer, Regional Office- Eluru Andhra Pradesh Pollution Control Board	Member
3.	Sh. PVBLG Sastry Senior Environmental Engineer APPCB, Head Office & CRZ Section, Andhra Pradesh Zone Coastal Zone Management Authority	Member
4.	Smt. H D Varalaxmi Regional Director Regional Directorate-Chennai, Central Pollution Control Board	Member (Nodal Officer)

3.0 Joint Committee Meeting and Field Visit

3.1 Meeting

A Joint Committee meeting was held through VC on **26.11.2024 (Annexure-III)**. During the meeting, the committee discussed the Hon'ble NGT order and key actionable points for inclusion in the report. It was decided to monitor groundwater, surface water, and ambient air quality. APPCB was requested to provide monitoring and analysis assistance. Andhra Pradesh Coastal Zone Management Authority (APCZMA) agreed to verify if the dumpsite falls under the Coastal Regulation Zone (CRZ) by mapping its geo-coordinates.

The District Administration assured to provide information on solid waste collection, transport, treatment, and disposal. The Municipal Corporation was asked to submit records on solid waste management, while the District Administration to furnish permissions related to the dumpsite. APPCB was requested to provide an Action Taken

Report (ATR) on compliance with Solid Waste Management Rules, 2016.

3.2 Field Visit

The committee convened a meeting on 13.12.2024 near the Mahapraasthanam-Narsapur. The EE, RO-Eluru, APPCB provided a brief description of the case. The geographical features of River Vasista were explained by the APCZMA using the Coastal Zone Management Plan (CZMP) map of 2011 where the co-ordinates were plotted. It was observed from the map that the site in question falls under CRZ-IB and CRZ-IVB.

The Committee inspected the dumpsite and the surrounding area covering about 2 km radius including aquaculture tanks, irrigation canal, feeder tank, residential area, school and college. Water and sediment sampling locations were identified along with the site for ambient air quality monitoring.

During the inspection, Joint Committee Members, the Municipal Commissioner along with officials from Narsapur Municipality, APPCB & CPCB RD, Chennai were present. The petitioner was also present at the site.

On 14.12.2024, the committee visited the Narsapur town and reviewed the municipal solid waste collection and transportation processes. The committee also visited the ambient air quality monitoring sites to assess the ongoing monitoring activity.

4.0 Solid Waste Management at Narsapur Municipality

Narsapur Municipality covers an area of 11.72 square kilometers and has a population of 58,901 (according to the 2011 Census). The municipality is divided into 31 wards. The estimated quantity of waste generated is 35 tons per day (TPD).

As per Narsapur Municipality officials, the city has door-to-door waste collection. Secondary waste storage bins are not used, and waste collection is carried out using compactor bins and auto garbage tippers. For the collection and transportation of 35 TPD (**Ref. Annexure- IV**) of solid waste, 2 compactors, 16 garbage tippers, and 6 tractors are deployed. Out of the 35 TPD waste, 4.2 TPD of combustible waste, is sent to the Jindal Waste-to-Energy plant in Guntur for processing, while the remaining 30.8 TPD is disposed of at the said dump site (the brief description of dump site is given in Section 5.0.) Since October 2022, a total of 143.41 metric tons of waste was sent to M/s Jindal Waste-to-Energy Plant.

The legacy waste is biomined by M/s Avinash Agencies since November, 2024. It is informed that out of 51,312.26 MT, 1,053.495 MT of legacy waste is cleared and 50,258.765 MT is still lying at the site. It was informed that remaining waste shall be cleared in 6 months' time (**Annexure-VII**).

5.0 Brief description of the dumpsite located on the bank of river Vasista

The dumpsite is located on the banks of the Vasista Godavari River, approximately 1.5 kilometers from Narsapur Town and 0.2 kilometers (200 m) from the nearest habitation. It spans 2.5 acres in the 15th ward of the Narsapur Municipality. A manual crematorium, an electrical crematorium, and a Fecal Sludge Treatment Plant (FSTP) with a capacity of 15 KLD are located upstream of the dumpsite. The vicinity of the dumpsite features several patches of coconut plantations. A few aquaculture ponds are located in the vicinity of the dumpsite, and an irrigation canal runs alongside the pathway. The canal is supplied with water from a feeder tank situated approximately 1.15 km from the dumpsite. There is school and college approximately 300m and 400m respectively from the dumpsite.

Table 2: Features of the dumpsite (Annexure-IV)

Geographical Coordinates	Lat:16.42583 Long:81.70063
Area of land used for waste disposal	2.5 Acres
Distance from city/town	1.5 Km
Distance from the nearest habitation	0.2 Km
Distance from water body	0 Km
Distance from state/national highway	5 Km
Distance from Airport	65 Km
Distance from important religious sites/monument	12 Km
Quantity of waste land filled each day	30.8 TPD
Landfill site fencing	Not fenced
Lighting facility availability	Yes
Weigh bridge availability	No
Vehicles and equipment used at landfill	JCB, Compacters
Manpower deployed at landfill site	Yes



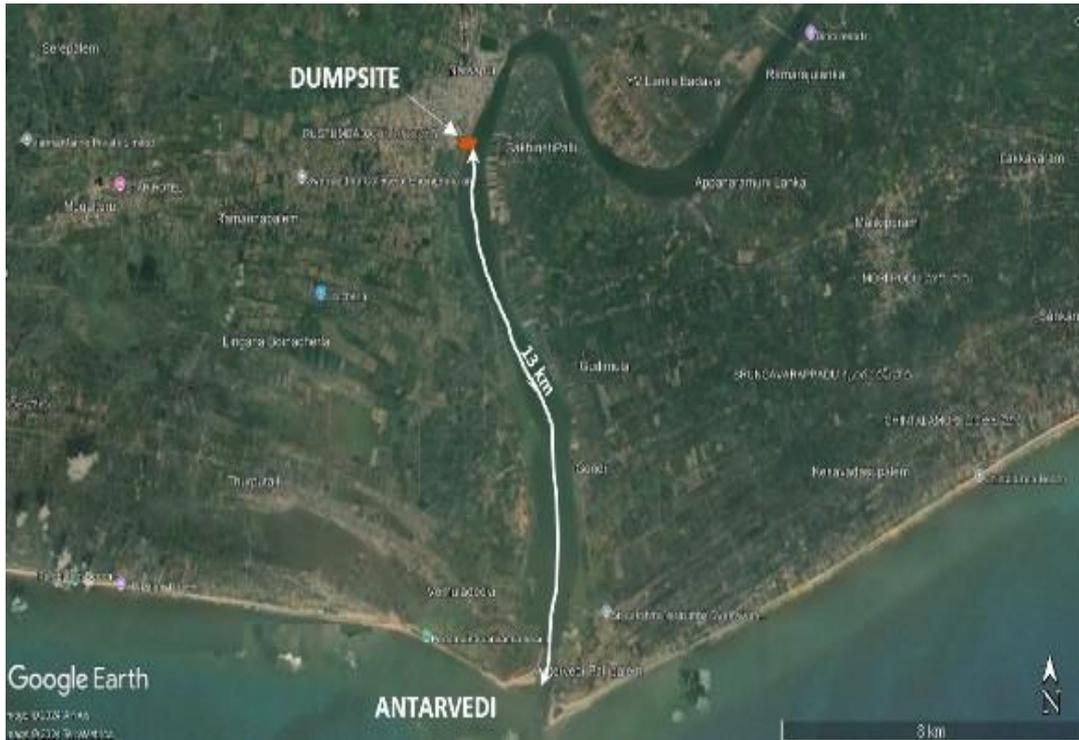
Map No. 1 : Google earth map showing the dumpsite area



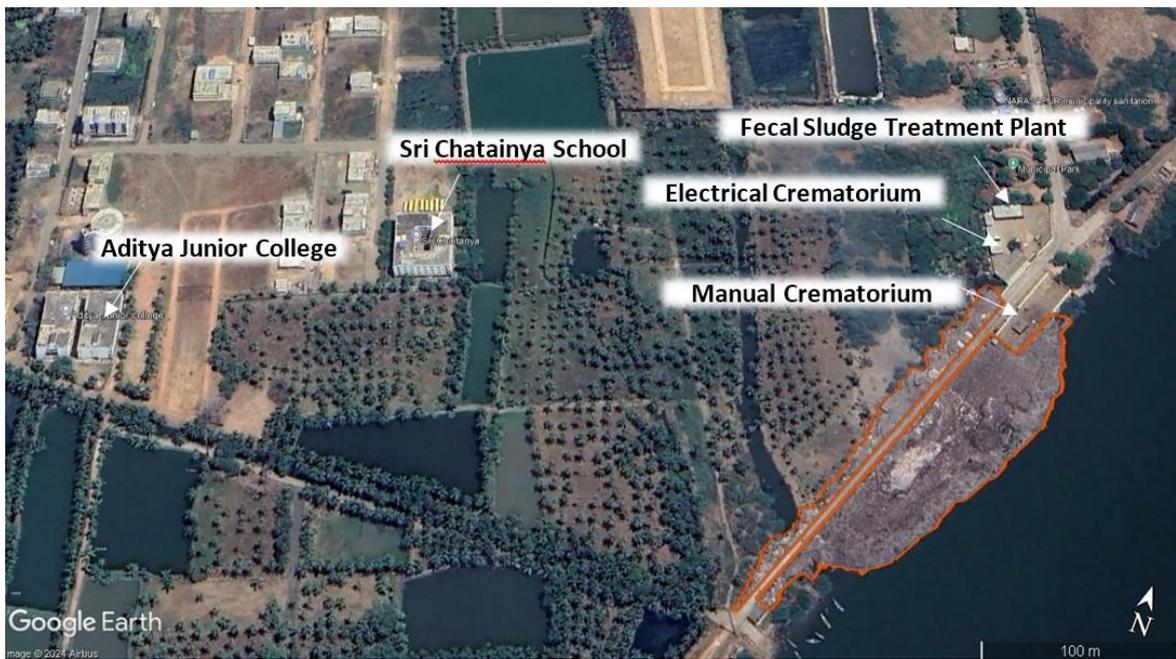
Photograph 1: The smoke from the dumpsite causing haziness and reducing the visibility



Photograph 2 : Smouldering fires from the garbage heaps & waste brimming on the banks of the river



Map No. 2: The image shows a distant view of the Vasista River



Map No. 3: Depicting key locations surrounding the dumpsite



Map No. 4: Showing that the dumpsite falls in the Coastal Regulation Zone (CRZ)

6.0 Action taken by APPCB for illegal dumping of solid waste on the bank of river Vasista

In November 2020, Sri Osuri Devendra Phanikar lodged complaints with APPCB and CPCB regarding illegal dumping of solid waste into the Vasista Godavari River. APPCB carried out inspections on 04.11.2020 and 17.11.2020 and issued a Show Cause Notice under Section 33 (A) of the Water Act and Section 31 (A) of the Air Act to Narsapur Municipality on 06.11.2020 (**Annexure-VIII**). During the External Advisory Committee (Task Force) meeting on 21.12.2020, the municipality was directed vide directions Order No. 472/APPCB/UH-II/TF/VSP/2020 dated 09.01.2021 (**Annexure-IX**) under Sec.33(A) of Water (Prevention & Control of Pollution) Act, 1988 and under Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 to identify alternate dumping land, shift legacy waste within a month, and stop dumping waste on riverbanks.

Further inspections on 06.03.2021 and 06.07.2021 showed no improvement. Despite a second Show Cause Notice on 27.03.2021 under Section 33 (A) of the Water Act and

Section 31 (A) of the Air Act, the municipality failed to respond. A legal hearing on 07.09.2021, recommended municipality to submit a time-bound action plan. A review in the EAC meeting on 06.04.2022 noted no substantial improvement, although the municipality claimed to have ceased riverbank dumping.

In respect of a subsequent complaint in September 2023, CPCB requested for an updated status report. A hearing was held by APPCB on 29.12.2023, directions - Order No. 663/APPCB/HO/ECS/ELR/2023 dated 10.01.2024 was issued (**Annexure-X**) under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1981 and amendments thereof, instructing the municipality to stop dumping waste on riverbanks, submit a time-bound action plan, regularly dispose of solid waste at the Jindal Waste-to-Energy Plant using GPS-fitted trucks, and expedite compliance with SWM Rules, 2016, and was also asked to submit regular progress reports to the APPCB, Eluru Regional Office.

7.0 Classifications of Coastal Zones nearby the dumpsite under CRZ Notification

The co-ordinates of dumpsite were plotted on the Coastal Zone Management Plan map, 2011 and it was observed that the dumpsite falls under CRZ-IB & CRZ-IVB (**Annexure-VI**).

The relevant provisions laid under the CRZ Notification, 2011 are reproduced as follows:

7. *Classification of the CRZ – For the purpose of conserving and protecting the coastal areas and marine waters, the CRZ area shall be classified as follows, namely:*

-

(i) *CRZ-I– B. The area between Low Tide Line and High Tide Line;*

(iv) *CRZ-IV- B. shall include the water area of the tidal influenced water body from the mouth of the water body at the sea upto the influence of tide which is measured as five parts per thousand during the driest season of the year.*

3. *Prohibited activities within CRZ - The following are declared as prohibited activities within the CRZ –*

(vi) *Discharge of untreated waste and effluents from industries, cities or towns and other human settlements. The concerned authorities shall implement schemes for phasing out existing discharge of this nature, if any, within a time period not exceeding two years from the date of issue of this notification.*

(vii) *Dumping of city or town wastes including construction debris, industrial solid*

wastes, fly ash for the purpose of land filling and the like and the concerned authority shall implement schemes for phasing out any existing practice, if any, shall be phased out within a period of one year from date of commencement of this notification.

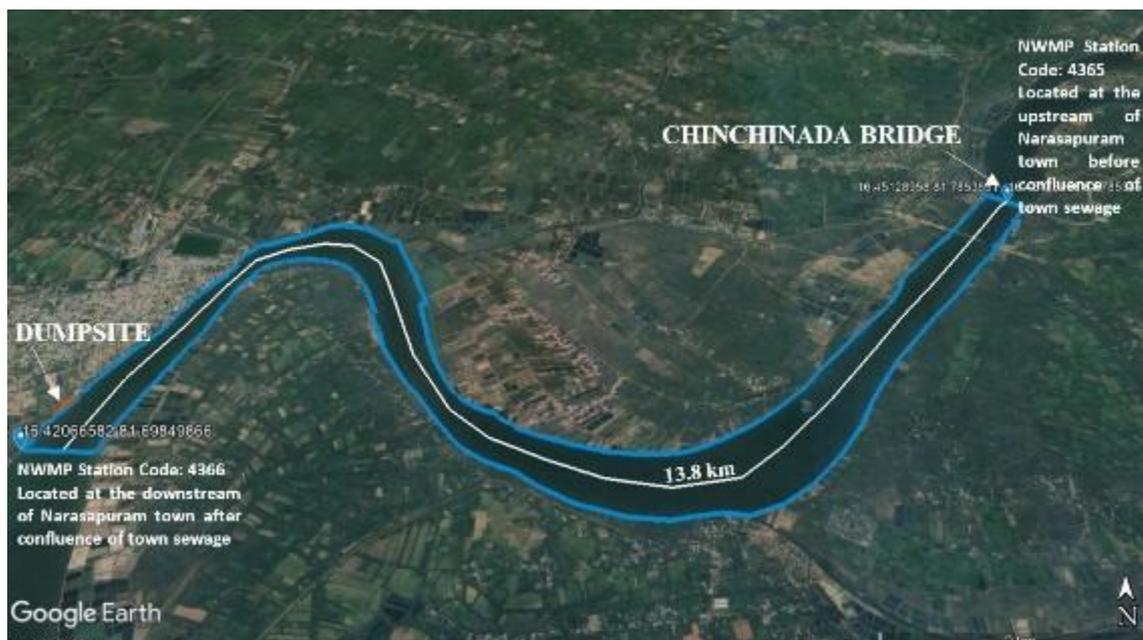
As per above provisions of CRZ Notification, 2011, dumping garbage in CRZ area i.e., river Vasista and its flood bank in Narsapur District is not a permissible activity and it is a prohibited activity.

8.0 Water Quality of River Vasista under National Water Monitoring Programme (NWMP)

Vasista River is the tributary of river Godavari. CPCB in association with the SPCBs in the States/ PCCs in Union Territories has established Water Quality Monitoring Network under National Water Quality Monitoring Programme (hereinafter referred as NWMP) to assess the status of water quality of water resources in the respective States/ UTs to facilitate prevention and control of pollution in the water bodies. In Andhra Pradesh, presently, the water quality is being monitored at 155 number of locations. The water quality of river Vasista is monitored by APPCB under NWMP at following two locations:

1. River Vasishta Godavari at upstream of Narasapuram Town (which is also upstream of dumpsite)
2. River Vasishta Godavari at downstream of Narasapuram Town (which is also downstream of dumpsite)

Based on the analysis report of water samples collected by APPCB from the NWMP stations in the year 2024, the water quality of the stretch of the Vasista Godavari River, from the Chinchinada Bridge (16.45128958, 81.7853651) to a point downstream of the dumpsite is meeting primary water quality criteria for Bathing Water. The water quality data of two locations monitored from January to October 2024 is placed as **Annexure-V**. The copy of Water Quality Criteria for Designated Best Use notified by MoEF&CC is enclosed as (**Annexure-V A**).



Map No. 5 : Showing polluted stretch of River Vasista

9.0 Water, sediment and air quality monitoring by Joint Committee

9.1 Water Quality Monitoring

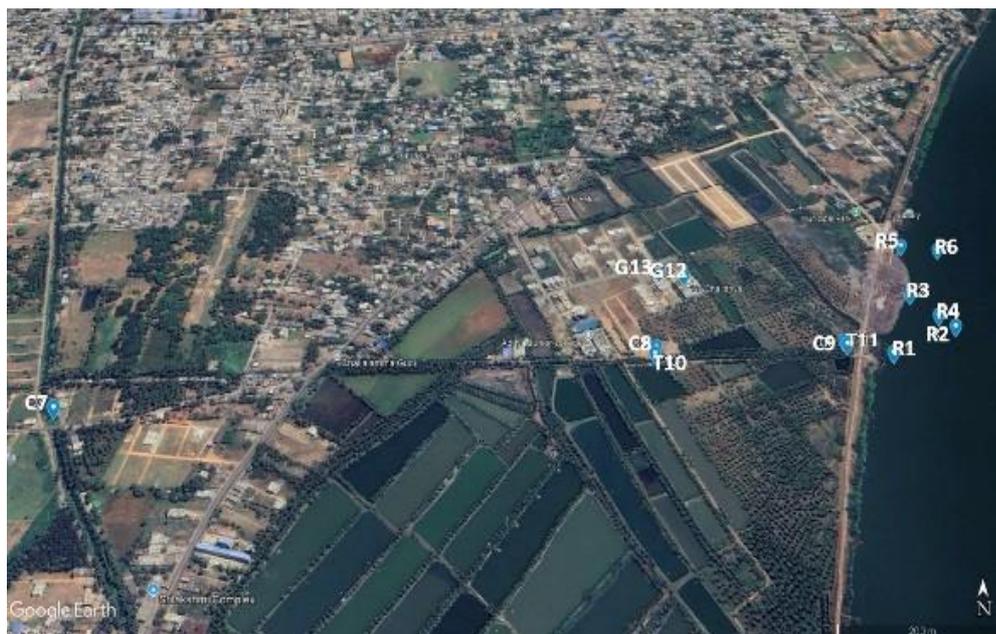
9.1.1 Locations identified for Monitoring

After visiting the Dumpsite by Joint Committee, to assess the level of impact on surrounding surface water bodies and ground water, water samples were collected. Surface water samples were collected from the river, aquaculture tanks, irrigation canals and feeder canal. Ground water samples were collected from the bore wells located at a school and residential area. The details of sample locations are as follows:

Table 3: Details of sample locations

Location No.	Description of sampling location	Geographical Coordinates	Approx. radial distance from dumpsite
i. Surface Water – River Vasista			
R1	Near to bank of Vasista River at the downstream of dump site	Lat: 16.42401 Long: 81.70024	60 m
R2	Middle of River at the downstream	Lat: 16.42448 Long: 81.70129	90 m
R3	Near to bank of River at dump site	Lat: 16.42508 Long: 81.70083	12 m

Location No.	Description of sampling location	Geographical Coordinates	Approx. radial distance from dumpsite
R4	Middle of River at dump site	Lat: 16.42469 Long: 81.70112	68 m
R5	Near to bank of River at the upstream of dump site	Lat: 16.42609, Long: 81.70104	5 m
R6	Middle of River at the upstream of dump site	Lat: 16.42601 Long: 81.70157	60 m
ii. Surface Water - Canal			
C7	Feeder canal	Lat: 16.42302 Long: 81.689	1.2 km
C8	Irrigation canal near temple	Lat: 16.42405 Long: 81.69694	355 m
C9	Irrigation canal near dumpsite	Lat: 16.42414 Long: 81.69957	109 m
iii. Surface Water - Tanks			
T10	Aqua culture tank near temple	Lat: 16.42394 Long: 81.69691	366 m
T11	Aqua culture tank near dumpsite	Lat: 16.42409 Long: 81.6996	113 m
iv. Ground Water			
G12	Chaitanya School	Lat: 16.42539 Long: 81.69753	288 m
G13	Residence near Aditya College	Lat: 16.42546 Long: 81.69716	328 m



Map No. 6: Google map showing the location of ground water and surface water samples taken from various places

9.1.2 Analysis Results of Water Samples

The water samples were preserved as per the sample preservation protocol and given to APPCB for analysis of general parameters, while the water samples were analysed by third party laboratory for heavy metal analysis.

a. Surface water samples

i. River

Table 4: Analysis results of river water samples for the Designated Best Use parameters

Sl. No.	Parameters	Unit	Water samples collected from the River Vasista					
			R5 (Upstream, near bank)	R6 (Upstream, middle of river)	R3 (Near bank, at dump site)	R4 (Middle of River at dump site)	R1 (Downstream, near bank)	R2 (Downstream, middle of river)
1.	Total Coliform (TC)	MPN/100 MI	>2419.6	1986.3	>2419.6	1203.3	>2419.6	268.2
2.	pH	-	6.95	7.20	6.68	6.88	7.28	7.21
3.	Dissolved oxygen (DO)	mg/l	3.3	4.6	3.2	3.9	2.4	4.2

Sl. No.	Parameters	Unit	Water samples collected from the River Vasista					
			R5 (Upstream, near bank)	R6 (Upstream, middle of river)	R3 (Near bank, at dump site)	R4 (Middle of River at dump site)	R1 (Downstream, near bank)	R2 (Downstream, middle of river)
4.	Bio-Chemical Oxygen Demand (BOD)	mg/l	6.4	8.0	10	8	12	8
5.	Electrical conductivity (EC)	µS/cm	25000	23600	24700	24400	25700	24000
6.	Sodium Adsorption ratio	-	19.67	28.18	43.80	34.02	44.61	41.78

* Free Ammonia and Boron were not analyzed due to non-availability of facilities in APPCB Laboratory.

The water quality data of the above river samples is not meeting with the Primary Water Quality Criteria for Outdoor Bathing, notified by MoEF&CC vide notification dated 25th September 2000 in respect of DO (5 mg/l or more) and BOD (3 mg/l or less). R2 is located in the middle of the river at the downstream of the dumpsite, R4 is in the middle of the river at the dumpsite and R6 is in the middle of the river upstream of the dumpsite. R1 is near the bank of the Vasista River at the downstream of the dumpsite, R3 is near the bank of the river at the dumpsite and R5 is near the bank of the river upstream of the dumpsite.

Table 5: Analysis results of river water samples for the general parameters and heavy metals

Sl. No.	Parameter	Unit	Samples taken from the River Vasista					
			R5 (Upstream, near bank)	R6 (Upstream, middle of river)	R3 (Near bank, at dump site)	R4 (Middle of River at dump site)	R1 (Downstream, near bank)	R2 (Downstream, middle of river)
1.	Colour	Pt-Co	35	28	18	19	22	20
2.	Odour	-	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable	Agreeable
3.	Turbidity	NTU	6.80	3.72	5.77	6.32	4.42	7.07
4.	Total Dissol	mg/l	16872	15860	16696	15884	16852	15780

Sl. No.	Parameter s	Unit	Samples taken from the River Vasista					
			R5 (Upstream, near bank)	R6 (Upstream, middle of river)	R3 (Near bank , at dump s ite)	R4 (Middle of River at d ump site)	R1 (Downstrea m, near bank)	R2 (Downstrea m, middle of river)
	ved S olid (TDS)							
5.	Chlori de (as Cl)	mg/l	9597	10447	10697	9097	9997	9347
6.	Total Hardn ess (as CaCO 3)	mg/l	3180	2700	2640	3240	3200	3160
7.	Amm onical Nitrog en (as NH ₃ - N)	mg/l	BLQ (LOQ : 0.1)	BLQ (LO Q: 0.1)	BLQ (LOQ : 0.1)	BLQ (LOQ : 0.1)	BLQ (LOQ : 0.1)	BLQ (LOQ : 0.1)
8.	Sodi um (as Na)	mg/l	3198	4170	5170	5570	5798	5396
9.	Potass ium (a s K)	mg/l	155	174	168	142	188	148
10.	Pheno lic Co mpou nds	mg /l	BLQ (LOQ : 0.01)	BLQ (LO Q: 0.01)	BLQ (LO Q: 0.01)	BLQ (LO Q: 0.01)	0.35	0.03
11.	Chem ical O xygen Dema nd (C OD)	mg /l	24	28	32	28	44	28
12.	Iron a s Fe	mg/l	1.29	0.59	0.64	0.69	0.52	0.56
13.	Arsen ic (as	mg/l	0.049	0.050	0.046	0.048	0.036	0.044

Sl. No.	Parameter	Unit	Samples taken from the River Vasista					
			R5 (Upstream, near bank)	R6 (Upstream, middle of river)	R3 (Near bank , at dump site)	R4 (Middle of River at d ump site)	R1 (Downstream, near bank)	R2 (Downstream, middle of river)
	As)							
14.	Mercury (as Hg)	mg/l	BLQ (LOQ :0.0005)	BLQ (LOQ:0.0005)	BLQ (LOQ:0.0005)	BLQ (LOQ:0.0005)	0.001	BLQ (LOQ:0.0005)
15.	Lead (as Pb)	mg/l	BLQ (LOQ :0.001)	BLQ (LOQ:0.001)	BLQ (LOQ:0.001)	BLQ (LOQ:0.001)	BLQ (LOQ:0.001)	BLQ (LOQ:0.001)
16.	Cadmium (as Cd)	mg/l	BLQ (LOQ :0.001)	BLQ (LOQ:0.001)	BLQ (LOQ:0.001)	BLQ (LOQ:0.001)	BLQ (LOQ:0.001)	BLQ (LOQ:0.001)
17.	Hexavalent Chromium (Cr ⁶⁺)	mg/l	BLQ (LOQ :0.01)	BLQ (LOQ:0.01)	BLQ (LOQ:0.01)	BLQ (LOQ:0.01)	BLQ (LOQ:0.01)	BLQ (LOQ:0.01)
18.	Total Chromium (as Cr)	mg/l	0.182	0.171	0.189	0.185	0.198	0.182
19.	Copper (as Cu)	mg/l	0.285	0.264	0.386	0.356	0.596	0.417
20.	Zinc (as Zn)	mg/l	0.010	0.016	0.010	0.009	0.011	0.006
21.	Nickel (as Ni)	mg/l	0.017	0.008	0.017	0.017	0.015	0.016
22.	Cyanide (as CN)	mg/l	BLQ (LOQ :0.01)	BLQ (LOQ:0.01)	BLQ (LOQ:0.01)	BLQ (LOQ:0.01)	BLQ (LOQ:0.01)	BLQ (LOQ:0.01)

*BLQ: Below Limit of Quantification; LOQ: Limit of Quantification

The TDS concentration (15780 - 16872 mg/L) and Chloride concentration (9097 to 10447 mg/L) in all locations is observed to be substantially high.

Irrigation Canal

Table 6: Analysis results of water samples collected from the irrigation canal for the Designated Best Use parameters

Sl. No.	Parameters	Unit	Samples collected from the feeder canal and irrigation canal		
			C7	C8	C9
1.	Total Coliform (TC)	MPN/ 100 ml	1732.9	816.4	1046.2
2.	pH	-	7.62	7.72	7.69
3.	Dissolved oxygen (DO)	mg/l	3.1	4.8	2.9
4.	Bio-Chemical Oxygen Demand (BOD)	mg/l	10	18	9.6
5.	Electrical Conductivity (EC)	μS/cm	580	6284	3160
6.	Sodium Adsorption ratio	-	2.41	20.9	5.55

* Free Ammonia and Boron were not analysed due to non-availability of facilities. The analysis results of samples collected from irrigation canals around the dumpsites shows high EC in two samples

Table 7: Analysis results of water samples collected from the irrigation canal for the general parameters and heavy metals

Sl. No.	Parameters	Unit	Samples taken from the feeder canal and irrigation canal		
			C7	C8	C9
1.	Colour	Pt-Co	23	45	49
2.	Odour	-	Agreeable	Agreeable	Agreeable
3.	Turbidity	NTU	14.5	18.1	7.36
4.	Total Dissolved Solid (TDS)	mg/l	376	4100	2088
5.	Total Suspended Solids	mg/l	14	8	-
6.	Chloride (as Cl)	mg/l	64.9	1949	975

Sl. No.	Parameters	Unit	Samples taken from the feeder canal and irrigation canal		
			C7	C8	C9
7.	Total Hardness (as CaCO ₃)	mg/l	164	624	420
8.	Total Alkalinity	mg/l	208	352	
9.	Ammonical Nitrogen (as NH ₃ -N)	mg/l	BLQ (LOQ: 0.1)	0.96	0.11
10.	Sodium (as Na)	mg/l	71.0	1200	342
11.	Potassium (as K)	mg/l	3.93	35.6	16.4
12.	Phenolic Compounds	mg/l	BLQ (LOQ: 0.01)	BLQ (LOQ: 0.01)	BLQ (LOQ: 0.01)
13.	Chemical Oxygen Demand (COD)	mg/l	52	60	32
14.	Iron as Fe	mg/l	1.61	2.10	1.04
15.	Arsenic (as As)	mg/l	0.004	0.016	0.009
16.	Mercury (as Hg)	mg/l	BLQ (LOQ:0.0005)	BLQ (LOQ:0.0005)	BLQ (LOQ:0.0005)
17.	Lead (as Pb)	mg/l	BLQ (LOQ:0.001)	BLQ (LOQ:0.001)	BLQ (LOQ:0.001)
18.	Cadmium (as Cd)	mg/l	BLQ (LOQ:0.001)	BLQ (LOQ:0.001)	BLQ (LOQ:0.001)
19.	Hexavalent Chromium (Cr ⁶⁺)	mg/l	BLQ (LOQ: 0.01)	BLQ (LOQ: 0.01)	BLQ (LOQ: 0.01)
20.	Total Chromium (as Cr)	mg/l	0.004	0.038	0.019
21.	Copper (as Cu)	mg/l	0.044	0.043	0.027
22.	Zinc (as Zn)	mg/l	0.011	0.007	0.005
23.	Nickel (as Ni)	mg/l	0.004	0.006	0.006
24.	Cyanide (as CN)	mg/l	BLQ (LOQ:0.01)	BLQ (LOQ:0.01)	BLQ (LOQ:0.01)

*BLQ: Below Limit of Quantification; LOQ: Limit of Quantification

ii. Aqua Culture Tank

Table 8: Analysis results of water samples collected from the Aqua Culture Tank for the Designated Best Use parameters

Sl. No.	Parameters	Unit	Samples taken from the Aqua culture ponds	
			T10	T11
1.	pH	-	8.19	8.00
2.	Dissolved Oxygen (DO)	mg/l	-	3.1
3.	Bio-Chemical Oxygen Demand (BOD)	mg/l	22	20
4.	Electrical conductivity (EC)	µS/cm	4183	1151
5.	Sodium Adsorption ratio	-	16.06	4.17

* Free Ammonia and Boron were not analysed due to non-availability of facilities.

The above aqua culture ponds are used for prawn and fish cultivation. During inspection no fish or prawn cultivation observed.

Table 9: Analysis results of water samples collected from the Aqua Culture Tank for the general parameters and heavy metals

Sl. No.	Parameters	Unit	Samples taken from the Aqua culture ponds	
			T10	T11
1.	Colour	Pt-Co	48	40
2.	Odour	-	Agreeable	Agreeable
3.	Turbidity	NTU	18.4	6.4
4.	Total Dissolved Solid (TDS)	mg/l	2580	772
5.	Phenolic Compounds	mg/l	BLQ (LOQ: 0.01)	BLQ (LOQ: 0.01)
6.	Chemical Oxygen Demand (COD)	mg/l	64	64
7.	Iron as Fe	mg/l	0.95	2.36
8.	Arsenic (as As)	mg/l	0.009	0.003
9.	Mercury (as Hg)	mg/l	BLQ (LOQ:0.0005)	BLQ (LOQ:0.0005)

Sl. No.	Parameters	Unit	Samples taken from the Aqua culture ponds	
			T10	T11
10.	Lead (as Pb)	mg/l	BLQ (LOQ:0.001)	BLQ (LOQ:0.001)
11.	Cadmium (as Cd)	mg/l	BLQ (LOQ:0.001)	BLQ (LOQ:0.001)
12.	Hexavalent Chromium (Cr ⁶⁺)	mg/l	BLQ (LOQ: 0.01)	BLQ (LOQ: 0.01)
13.	Total Chromium (as Cr)	mg/l	0.025	0.006
14.	Copper (as Cu)	mg/l	0.043	0.019
15.	Zinc (as Zn)	mg/l	0.008	0.009
16.	Nickel (as Ni)	mg/l	0.006	0.004
17.	Cyanide (as CN)	mg/l	BLQ (LOQ:0.01)	BLQ (LOQ:0.01)

*BLQ: Below Limit of Quantification; LOQ: Limit of Quantification

b. Ground water samples

Table 10: Analysis results of ground water samples

Sl. No.	Parameters	Unit	Samples taken from School & Residence		IS Drinking Water Standard IS 10500:2012	
			G12	G13	Acceptable Limit	Permissible Limit in Absence of Alternate Source
1.	Colour	Pt-Co	31	47	5	15
2.	Odour	-	Agreeable	Objectionable	Agreeable	Agreeable
3.	pH	-	7.55	7.03	6.5-8.5	No relaxation
4.	Turbidity	NTU	1.0	264	1	5
5.	Total Dissolved Solid (TDS)	mg/l	2453	13210	500	2000

Sl. No.	Parameters	Unit	Samples taken from School & Residence		IS Drinking Water Standard IS 10500:2012	
			G12	G13	Acceptable Limit	Permissible Limit in Absence of Alternate Source
6.	Chloride (as Cl)	mg/l	855	4948	250	1000
7.	Copper (as Cu)	mg/l	0.017	0.434	0.05	1.5
8.	Fluoride (as F)	mg/l	0.35	0.10	1.0	1.5
9.	Iron as Fe	mg/l	0.11	31.12	0.3	No relaxation
10.	Nitrate (as NO ₃)	mg/l	5.62	15.1	45	No relaxation
11.	Phenolic Compounds	mg/l	BLQ (LOQ:0.01)	BLQ (LOQ:0.01)	0.002	0.002
12.	Sulphate (as SO ₄)	mg/l	272	623	200	400
13.	Total Alkalinity as calcium carbonate	mg/l	580	3400	200	600
14.	Total Hardness (as CaCO ₃)	mg/l	616	1400	200	600
15.	Zinc (as Zn)	mg/l	0.003	5.199	5	15
16.	Cadmium (as Cd)	mg/l	BLQ (LOQ:0.001)	BLQ (LOQ:0.001)	-	No relaxation
17.	Cyanide (as CN)	mg/l	BLQ (LOQ:0.01)	BLQ (LOQ:0.01)	0.05	No relaxation
18.	Lead (as Pb)	mg/l	BLQ (LOQ:0.001)	0.009	0.01	No relaxation
19.	Mercury (as Hg)	mg/l	BLQ (LOQ:0.0005)	BLQ (LOQ:0.0005)	0.001	No relaxation
20.	Nickel (as Ni)	mg/l	0.005	0.026	0.02	No relaxation
21.	Arsenic (as As)	mg/l	0.010	0.036	0.01	0.05

Sl. No.	Parameters	Unit	Samples taken from School & Residence		IS Drinking Water Standard IS 10500:2012	
			G12	G13	Acceptable Limit	Permissible Limit in Absence of Alternate Source
22.	Total Chromium (as Cr)	mg/l	0.023	0.111	0.003	No relaxation

*BLQ: Below Limit of Quantification; LOQ: Limit of Quantification

The analysis results were compared with the IS drinking water standards. It is observed that ground water samples (G12 and G13) collected at both the locations have high levels of colour, chloride, sulphate, Total hardness, Total alkalinity and TDS. Additionally, the sample collected from a residence (Location – G13), the odour is objectionable, and parameters such as turbidity, iron, arsenic, total chromium, copper, zinc, and nickel are also beyond the acceptable limits of IS Drinking Water Standard IS 10500:2012. During the collection of sample, odour and black coloration of the water were observed. Residents informed that the water is not used due to high TDS and Hardness, since very close to saline water body.

9.2 Sediment Samples Analysis

Table 11: Details of Sediment Sampling Locations

Location No.	Description of sampling location	Geographical Coordinates	Approx. radial distance from dumpsite
R1	Near to bank of River at the downstream of dump site	Lat: 16.42401 Long: 81.70024	60 m
R3	Near to bank of River at dump site	Lat: 16.42501 Long: 81.70071	5 m
R5	Near to bank of River at the upstream of dump site	Lat: 16.42609 Long: 81.70104	5 m

Sediment samples were collected from the banks of River Vasista at the downstream, middle and upstream of dumpsite.



Map No 7: Google map showing the location of sediment samples taken from various places

The heavy metals in sediment samples were analyzed at third party laboratory. The analysis results of sediment samples are as follow:

Table 12: Analysis results of sediment samples

Sl. No.	Parameters (in mg/kg)	Samples taken from the bank of river Vasista			Soil Screening levels				Soil - Response Levels
		R5 (Upstream, near bank)	R3 (Near bank, at dump site)	R1 (Downstream, near bank)	A*	R*	C*	I*	
1.	Iron as Fe	534.75	7578.17	19980.79					-
2.	Arsenic (as As)	10.49	7.68	6.77	17	17	26	26	50
3.	Mercury (as Hg)	BLQ (LOQ: 2.0)	BLQ (LOQ: 2.0)	BLQ (LOQ: 2.0)	6.6	6.6	20	20	36
4.	Lead (as Pb)	4.88	6.37	4.63	70	140	260	530	600
5.	Cadmium (as Cd)	BLQ (LOQ: 2.0)	BLQ (LOQ: 2.0)	BLQ (LOQ: 2.0)	1.4	1.4	1.9	2	13
6.	Total Chromium (as Cr)	52.39	46.33	61.99	64	64	87	87	-

7.	Copper (as Cu)	35.15	38.25	42.74	63	63	91	91	190
8.	Zinc (as Zn)	36.42	50.76	43.16	250	250	410	410	720
9.	Nickel (as Ni)	17.31	15.30	23.04	45	45	89	89	100
10.	Cyanide (as CN)	BLQ (LOQ: 1.0)	BLQ (LOQ: 1.0)	BLQ (LOQ: 1.0)	0.9	0.9	8	8	50

*A - Agricultural, R - Residential, C - Commercial and I – Industrial BLQ: Below Limit of Quantification; LOQ: Limit of Quantification

The analysis results of sediment samples reveal the presence of heavy metals below the Screening/Response levels of Soil/sediment, as specified in “Guidance document on Assessment and remediation of Contaminated sites India” published by Ministry of Environment, Forest and Climate Change.

9.3 Ambient Air Quality Monitoring

Depending on the wind direction and location of the dumpsite, 03 monitoring locations were identified. Two Ambient Air Quality Monitoring Stations (AAQMS) were set downstream, one mobile Continuous Ambient Air Quality Monitoring Station (CAAQMS) was placed at upstream of dump site. These stations were operated for 24 hours by the Andhra Pradesh Pollution Control Board (APPCB) in the presence of the joint Committee.

Table 13: Details of Ambient Air Quality Monitoring Locations

Sl. No.	Description of monitoring location	Geographical Coordinates	Approx. radial distance from dumpsite
1.	Upstream of the dumpsite near the Maha Prastanam	Lat: 16.426354 Long: 81.700767	55 m
2.	Downstream of the dumpsite near the Hanuman Temple	Lat: 16.424164 Long: 81.697083	350 m
3.	Downstream of the dumpsite at a residence	Lat: 16.425824 Long: 81.696922	850 m



Map No. 8: Google map showing the location of Ambient Air Quality Stations

The results of ambient air quality monitoring are as follow:

Table 14: Results of Ambient Air Quality Monitoring

Sl. No.	Parameter	Units (24 hrs Average)	Downstream of Dumpsite		Upstream of Dumpsite	NAAQS for 24 hours
			Near the temple	Residence Area	Near FSTP & Dumpsite	
			1	2	3	
1.	PM ₁₀	µg/m ³	180.0	173.0	154	100
2.	PM _{2.5}	µg/m ³	76.0	63.0	99	60
3.	SO ₂	µg/m ³	8.0	9.0	13.4	80
4.	NO ₂	µg/m ³	18.0	20.0	13.5	80
5.	NH ₃	µg/m ³	21.0	24.0	10	400

PM₁₀ and PM_{2.5} levels are higher than the National Ambient Air Quality Standards (NAAQS) for 24-hour averages at all three locations.

10.0 Observation of the Committee

Based on the inspection, the following observations were made by the Committee:

A. On Solid Waste Management

- i. Narsapur Municipality generates approx. 35 TPD of solid waste, out of which 4.2 TPD (approx.) of combustible waste is sent to the Jindal Waste-to-Energy plant in Guntur. Remaining 30.8 TPD of waste is dumped on the riverbank of the Vasista River in the CRZ zone. It is observed that only 143.41 metric tons of waste has been sent to the Jindal Waste-to-Energy plant since October 2022 reportedly.
- ii. Large heaps of unsegregated municipal solid waste unscientifically dumped on either side of the road. The waste is brimming on the banks of the river Vasista as there is no bund or fencing around the dumpsite.
- iii. CPCB issued Directions under Section 5 of Environment (Protection) Act, 1986 to all SPCB/ PCCs for bio-mining of legacy waste on 27.1.2021. It is observed that only 2% of legacy waste (1053.495 MT out of 51,312.26 MT) has been remediated as on the date starting since November, 2024.
- iv. The Committee observed several smouldering fires at the dumpsite. On the first day of the inspection, the fire worsened by noon, and the heavy smoke spread over half of the village downwind. This caused haziness and reduced visibility to about 500 meters, lasting throughout the day. The smoke made it difficult for commuters, as it persisted even when schools and colleges were letting out. It is alleged that a local resident may have started the fire due to the careless dumping of waste in the area. There is no fire extinguishing facility near the dumpsite to handle such fire incidences. CPCB has issued the directions under Section 5 of Environment (Protection) Act, 1986 on 26.5.2022 to all SPCB/ PCCs for management of fire hazards at dumpsites.

B. On implementation of CRZ notification

- i. The dumpsite is located in CRZ-IB & CRZ-IVB as per the Coastal Zone Management Plan map, 2011. According to the provisions of CRZ Notification, 2011, dumping garbage in CRZ area i.e., river Vasista and its flood bank in Narsapur District is not a permissible activity and it is a prohibited activity.

11.0 Recommendations

Based on the observation, the Joint Committee recommended the following for implementation by Narsapur Municipality:

A. For Effective Implementation of CRZ Notification

- The Municipality shall stop dumping the waste on the bank and in the River Vasista with immediate effect.
- As a short-term measure, the solid waste being generated from the municipality may be sent to waste to energy project.
- As a long-term measure, the Municipality shall prepare a time bound programme and implement it effectively to dispose the solid waste being generated.

B. For Water quality monitoring

- APPCB shall monitor water quality on the upstream and downstream of dump site River Vasista once in three months
- APPCB shall engage an expert agency to investigate the cause for higher concentration of various parameters to that of **IS Drinking Water Standard IS 10500:2012**, in ground water at G12 & G 13 locations as at Table 3 above and take remedial measures as applicable.

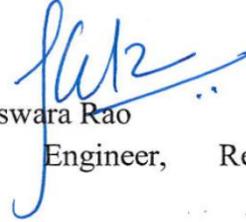
C. For Solid Waste Management:

- Narsapur Municipality shall take immediate steps for development of infrastructural capacity of solid waste management facilities including those utilized for collection, segregation, transportation and processing of 35 TPD of waste generated in the Municipality and to stop dumping of fresh waste on river bank in accordance with rule 15 of SWM Rules, 2016. Due to waste dumping on river bank there is potential risk of contamination of river Vasista and Groundwater. Immediate measures to be taken for collection and treatment of leachate generated at the dumpsite.
- The municipal authority to submit their action plan to APPCB for completing biomining of legacy waste at the dumpsite in accordance with the CPCB "Guidelines for disposal of legacy waste (old municipal solid waste)", 2019. The State Urban Development Department to monitor the implementation in a time bound manner.
- The Municipality to implement air pollution control measures aimed at controlling PM10 and PM2.5 such as sprinkling of water /leachate for dust suppression, development of fire prevention measures, development of green belts around the dumpsite etc.
- The Municipal authority shall comply the direction issued by CPCB under Section 5 of Environment (Protection) Act, 1986 on 26.5.2022 (to all SPCB/ PCCs) for management of fire hazards at dumpsites.

- The Andhra Pradesh Pollution Control board shall ensure compliance of the directions issued by CPCB and enforce effective implementation of provisions of SWM Rules, 2016



Sh. Dasi Raju
Revenue Divisional Officer, Narasapur



Sh. K. Venkateswara Rao
Environmental Engineer, Regional
Office- Eluru

Andhra Pradesh Pollution Control Board

ENVIRONMENTAL ENGINEER
ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, ELURU.



Sh. PVBLG Sastry
Senior Environmental Engineer
Andhra Pradesh Zone Coastal Zone
Management Authority



Smt. H D Varalaxmi,
Regional Director
Regional Directorate-Chennai,
Central Pollution Control Board

PHOTOGRAPHS



MSW Dumped on either side of road



MSW Dumpsite



Smoke emitting from MSW Dumpsite



Smouldering fires from the garbage heaps & waste brimming on the banks of the river



The smoke from the dumpsite causing haziness and reducing the visibility



JCB at the dumpsite

Trommel screen and JCB at the dumpsite



Biomining in process



The Joint Committee interacting with the Petitioner



The irrigation canal near the dumpsite



Mahaprasthanam - Fecal Sludge Treatment Plant & Electrical Crematorium



Manual Crematorium



Collection of water samples from River Vasista



Collection of samples from irrigation canal



AAQMS set at near the temple at the downstream of the dumpsite



AAQMS set at a residence at the downstream of the dumpsite



Mobile CAAQMS placed at the upstream of the Dumpsite



Joint Committee meeting at the Narsapur Municipal Commissioner's office



Vehicles used in the collection & transportation of MSW in Narsapur Municipality



Joint Committee's concluding meeting at the District Registrar's Office

Item No. 10

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1017/2024

Devendra Phanikar Osuri

Applicant

Versus

State of Andhra Pradesh

Respondent

Date of hearing: 04.11.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

Respondent: None

ORDER

1. A letter petition dated 18.12.2023 sent by Devendra Phanikar Osuri, social activists of Narsapur, District West Godavari, Andhra Pradesh has been registered as Original Application (hereinafter referred to as '**OA**') under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as NGT Act, 2010) in exercise of *suo-moto* jurisdiction, in view of law laid down by Supreme Court in **(2022) 13 SCC 401, Municipal Corporation of Greater Mumbai v. Ankita Singha & Ors.**

2. Complainant has said that Narsapur Municipality is dumping garbage in river Vasista and its flood bank for the last several years and thereby not only violating Coastal Zone Regulations but also not complying with Solid Waste Management Rules, 2016 (hereinafter referred to as '**SWM, Rules 2016**').

3. Records also show that earlier complainant approached Central Pollution Control Board (hereinafter referred to as '**CPCB**') with the said complaint whereupon letter dated 29.09.2023 was issued by CPCB to Member Secretary, Andhra Pradesh State Pollution Control Board (hereinafter referred to as '**APSPCB**') directing it to take appropriate action in the light of the provisions of SWM Rules, 2016, but as per the complaint, nothing has proceeded further and there is no improvement in the situation.

4. From the allegations made in the complaint and also photographs appended to the complaint, we are *prima facie* of the view that a substantial question relating to environment has arisen out of implementation of enactments mentioned in Scheduled-I of NGT Act, 2010, but, before taking any further action in the matter, we find it appropriate to obtain a factual report for which we constitute a Joint Committee comprising District Magistrate, West Godavari; Andhra Pradesh State Pollution Control Board; State Coastal Zone Management Authority (hereinafter referred to as '**SCZMA**'); and, Central Pollution Control Board (hereinafter referred to as '**CPCB**').

5. CPCB shall be the nodal authority for coordination and compliance.

6. Above committee shall collect relevant information after visiting the site and submit a factual report with the Registrar, Southern Zonal Bench, Chennai within two months.

7. A copy of this order be forwarded to Members of the Joint Committee by email for compliance.

8. Registry is directed to transmit record of this original application to Southern Zonal Bench, Chennai for further proceedings.

9. List before appropriate Bench on 07.01.2025.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 04, 2024
Original Application No. 1017/2024
JG.



केंद्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

F.No.: CM-13013/33/2024-TECH-RD-CHENNAI-RD (Chennai)/755

26/11/2024

To,

The Revenue Divisional Officer,
Narasapuram,
West Godavari

To,

K. Venkateswara Rao
Environmental Engineer,
Regional Office, Eluru,
Andhra Pradesh Pollution Control Board

To,

PVBLG Sastry
Senior Environmental Engineer,
CRZ Section,
Head Office, APPCB

Sub: Constitution of Joint Committee in the OA No. 1017 of 2024 in the matter of Devendra Phanikar Osuri Versus State of Andhra Pradesh

- Ref:**
1. Hon'ble NGT, New Delhi order dt.04/11/2024 in OA No. 1017 of 2024 (PB)
 2. Central Pollution Control Board, Regional Directorate, Chennai letter dt.18/11/2024
 3. The Member Secretary, APPCB letter dt.18/11/2024
 4. The Collector, West Godavari District Note order dt.22/11/2024
 5. The Member Secretary, APCZMA letter dt.23/11/2024

Sir/Madam,

The Hon'ble NGT (PB) in its order dt.04/11/2024 in OA No. 1017 of 2024 (PB) directed CPCB to constitute a Joint Committee comprising of the following:

- i. The District Magistrate, West Godavari
- ii. Andhra Pradesh Pollution Control Board (APPCB)
- iii. Andhra Pradesh Coastal Zone Management Authority (APCZMA)
- iv. Central Pollution Control Board (CPCB)

The Joint Committee was directed to collect relevant information after visiting the site and submit a factual report with the Registrar, Southern Zonal Bench, Chennai within two months. The CPCB shall be the nodal authority for coordination and compliance. Copy of the Hon'ble NGT order is here within enclosed as **Annexure-I**. The case is posted to 07/01/2025.

The Regional Director, CPCB, RD, Chennai addressed letters to the District Magistrate, West Godavari District, The Member Secretary, APPCB and The Member Secretary, APCZMA and requested to nominate officials for the Joint Committee before 21/11/2024 in OA No. 1017 of 2024.

क्षेत्रीय निदेशालय (चेन्नई) : द्वितीय तल, 40-ई, बीएसएनएल बिल्डिंग, थिरु-वी-का औद्योगिक एस्टेट, सिपेट रोड, गिन्डी, चेन्नई - 600032
दूरभाष: 044-29998683/044-29567019 ईमेल: rdchennai.cpcb@gov.in

Regional Directorate (Chennai): Second Floor, 40-E, BSNL Building, TVK Industrial Estate, CIPET Road, Guindy, Chennai - 600032
Phone: 044-29998683/044-29567019 Email: rdchennai.cpcb@gov.in

प्रधान कार्यालय : परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली -110 032
Head Office: Parivesh Bhawan, East Arjun Nagar, Delhi - 110032
दूरभाष /Telephone: 011-43102030, Fax : 22305793, 22307078, 22307079, 22301932, 22304948
ई-मेल / E-mail: cpcb@nic.in वेबसाइट / Website : www.cpcb.nic.in

The Member Secretary, APPCB vide letter dt.18/11/2024 and through email dt.20/11/2024 has nominated EE, APPCB, RO, Eluru in the matter.

The District Collector, West Godavari District vide Note order dt.22/11/2024 has nominated Revenue Divisional Officer, Narasapuram as member for the above Joint Committee and directed the Municipal Commissioner, Narasapuram shall be available with records in the above matter.

The Member Secretary, APCZMA vide letter dt.23/11/2024 and through email dt.23/11/2024 has nominated the SEE, CRZ Section, APPCB, Head Office, Vijayawada in the matter.

In view of the above, the Joint Committee is constituted with the following:

S. No.	Name of the Department	Details of Nominee Officer
1.	The District Magistrate West Godavari District	Sh. Dasi Raju, Revenue Divisional Officer, Narasapuram Mobile: 9491041423 Mail id: rdonsp@gmail.com
2.	Andhra Pradesh Pollution Control Board (APPCB)	Sh. K. Venkateswara Rao, EE, APPCB, RO, Eluru Mobile: 9866776724 Mail id: roelr-ee1@appcb.gov.in
3.	Andhra Pradesh Coastal Zone Management Authority (APCZMA)	Sh. PVBLG Sastry, Senior Environmental Engineer, APPCB, Head Office & CRZ Section, APCZMA Mobile: 9177303207 Mail id: apczma2016@gmail.com
4.	Central Pollution Control Board (CPCB)	Smt. H D Varalaxmi, Regional Director CPCB, Regional Directorate, Chennai Mobile: 9449004165 Mail id: vlaxmi.cpcb@nic.in

Smt. Sowmya D, Scientist-E, CPCB, Regional Directorate, Chennai (mobile no. 8762226688 & email: sowmyad.cpcb@nic.in) is the coordinator.

Yours faithfully,



(H. D. Varalaxmi)
Regional Director



**CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE – CHENNAI**

F.No.: CM-13013/33/2024-TECH-RD-CHENNAI-RD (Chennai)/790

03/12/2024

Minutes of the Meeting of Joint Committee constituted in compliance with the Hon'ble NGT order dt.04/11/2024 in OA No. 1017 of 2024 (PB), in the matter of Devendra Phanikar Osuri Versus State of Andhra Pradesh, held on 26/11/2024 at 04:30 PM

The Hon'ble NGT (PB) in its order dt.04/11/2024 in OA No. 1017 of 2024 (PB) directed CPCB to constitute a Joint Committee comprising of the following:

- i. The District Magistrate, West Godavari
- ii. Andhra Pradesh Pollution Control Board (APPCB)
- iii. Andhra Pradesh Coastal Zone Management Authority (APCZMA)
- iv. Central Pollution Control Board (CPCB)

And also directed the Joint Committee to collect the relevant information after visiting the site and submit a factual report with the Registrar, Southern Zonal Bench, Chennai within two months. The CPCB shall be the nodal authority for coordination and compliance.

Accordingly, Joint Committee was constituted and a preliminary meeting was held through Video Conference (VC) on 26/11/2024.

The following Officials attended the meeting:

1. Sh. Dasi Raju, Revenue Divisional Officer, Narasapuram
2. Sh. K. Venkateswara Rao, Environmental Engineer, APPCB, RO, Eluru
3. Sh. PVBLG Sastry, Senior Environmental Engineer, APPCB, Head Office & CRZ Section, APCZMA
4. Smt. H D Varalaxmi, Regional Director, CPCB, Regional Directorate, Chennai
5. Smt. Sowmya D, Scientist E, CPCB, Regional Directorate, Chennai
6. Sh. Prabhu H Ganchi, Scientist B, CPCB, Regional Directorate, Chennai
7. Kum. Sukrutha S, Junior Research Fellow, CPCB, Regional Directorate, Chennai

During meeting, Hon'ble NGT order was discussed. The Committee opined the following actionable points for submission of report before Tribunal:

- i. The applicant mentioned that garbage dumping in the River Vasista is causing health hazards by "Air pollution and water pollution". Hence, the Committee decided to monitor Groundwater, Surface Water as well as Ambient Air Quality. APPCB agreed to extend their assistance in this regard and also requested to confirm in advance to make preparatory work. The standards are to be compared with CPCB standards.

- ii. It was discussed that whether River Vasista is classified as Polluted River Stretch. The same was confirmed by APPCB that both the upstream and the downstream sections of the River Vasista fall within the Narasapuram Municipality and River Vasista is categorized as Polluted River Stretch. The previous monitoring data shall be collected through RRC site/APPCB.
- iii. APCZMA informed that they will verify whether the dumpsite falls under Coastal Regulation Zone (CRZ) by plotting the geo-coordinates of the dumpsite on the approved coastal zone map as on date.
- iv. The District Administration ensured that officials of ULB/Municipality shall accompany the Joint Committee during the field visit and furnish the details regarding Collection, Transport of Solid Waste and its Treatment and Disposal in Narasapuram Municipality.
- v. The Committee suggested Municipal Corporation to furnish information about the solid waste (Management & Handling) and disposal. The records would be placed.
- vi. The District Administration was requested to collect and furnish permission related to the disposal of solid waste at the mentioned dumpsite location.
- vii. As mentioned in the order regarding CPCB letter to MS, APPCB directing to take appropriate action in the light of the provision of SWM Rule, 2016 was discussed and asked APPCB to furnish the Action Taken Report (ATR) in compliance to above mentioned letter of CPCB.
- viii. After deliberate discussion the Committee mutually decided to conduct field visit during December 12-13, 2024.

The preliminary meeting was ended with vote of thanks.



(H. D. Varalaxmi)
Regional Director

Form – IV

[see rules 15(za), 24(2)]

Format for annual report on solid waste management to be submitted by the local body

CALENDAR YEAR : 2024-2025
 DATE OF SUBMISSION OF REPORT : 02 -12-2024

1	Name of the City/Town and State	Narsapur
2	Population	58901 (As per 2011 census)
3	Area in sq. kilometers	11.72
4	Name & Address of local body	Narsapur Municipality
	Telephone No.	08814-273332
	Fax No.	nspcommissioner@gmail.com
	E-mail:	---
5	Name of officer in-charge dealing with solid waste management (SOLID WASTEM)Phone No:	1) Smt.B.Navya, AE, 7093802566 2) Sri VVDV Prasad, SI, 9849908129
	Fax No:	---
	E-mail:	nspcommissioner@gmail.com
6	Number of households in the city/town	17148
	Number of non-residential premises in the city	2200
	Number of election/ administrative wards in the city/town	31
7	Quantity of Solid waste (solid waste)	35 T.P.D
	Estimated Quantity of solid waste generated in the local body area per day in metric Tones	35 T.P.D
	Quantity of solid waste collected per day	35 T.P.D
	Per capita waste collected per day	656/gm/day
	Quantity of solid waste processed	4.2 Tpd
	Quantity of solid waste disposed at dumpsite/ landfill	30.8 Tpd
8	Status of Solid Waste Management service	
	Segregation and storage of waste at source Whether SOLID WASTE is stored at source in domestic / commercial / institutional bins. If yes,	Yes
	Percentage of households practice storage of waste at source in domestic bins	100%
	Percentage of non-residential premises practice storage of waste at source in commercial /institutional bins	100%
	Percentage of households dispose or throw solid waste on the streets	0%
	Percentage of non-residential premises dispose of throw solid waste on the streets	0%
	Whether solid waste is stored at source in a segregated form. If yes,	Yes
	Percentage of premises segregating the waste at source	100%
	Door to Door Collection of solid waste	100%
	Whether door to door collection (D2D) of solid waste is being done in the	Yes

city/town if yes	
Number of wards covered in D2D collection of waste	31
No. of households covered	17142
No. of non-residential premises including commercial establishments hotels, restaurants educational institutions/ offices etc covered	2200
Percentage of residential and non-residential premises covered in door to door collection through :	
Motorized vehicle	100%
Containerized tricycle/handcart	-----
Other device	-----
If not, method of primary collection adopted	5%
Sweeping of streets	100%
Length of roads, streets, lanes, bye-lanes in the city that need to be cleaned	10 km Main roads 90 km Internal roads

Frequency of street sweepings and percentage of	frequency	Daily	Alternate days	Twice a week	(occasionally)
		100 % of population covered	Yes	---	---
Tools used :					
Manual sweeping			100%		
Mechanical sweeping			0%		
Whether long handle broom used by sanitation workers			Yes		
Whether each sanitation worker is given handcart/tricycle for collection of waste	the city that need to be cleaned		Yes		
Whether handcart / tricycle is containerized	frequency		Yes		
Whether the collection tool synchronizes with collection/ waste storage containers utilized	100% of population covered		Yes		
No. and type of waste storage depots in the city/town		No. Capacity in m³			
Open waste storage sites		---			
Masonry bins		---			
Cement concrete cylinder bins		---			
Dhalao/covered rooms/space		---			
Covered metal/plastic containers		Yes			
Upto 1.1 m3 bins		Yes			

Waste transportation per day Type and Number of vehicles used	No.	Trips made waste
Animal cart	---	---
Tractors	6	18 Trips (17 TPD)
Non tipping Truck	---	---
Tipping Truck	---	---
Dumper Placers	---	---
Refuse collectors	---	4 Trips (7 TPD)
Compactors	2	32 Trips (11 TPD)
Others (Garbage Tippers)	16	---
JCB/loader	1	---
Frequency of transportation of waste	Frequency	100(%) of waste transported
	Daily	Yes
	Alternate day	---
	Twice a week	---
	Once a week	---
	Occasionally	---
Quantity of waste transported each day		35 tpd
Percentage of total waste transported daily		100%
Waste Treatment Technologies used		Source segregation, home composting, Solid waste sent to Jindal waste to energy plant, guntur etc..
Whether solid waste is processed		Yes
If yes, Quantity of waste processed daily		4.2 Tpd
Whether treatment is done by local body or through an agency		Local body
Land(s) available with the local body for waste processing (in Hectares)		Land acquisition is under progress for scientific landfill. Mean while Legacy waste treatment work allotted to M/S Avinash Agencies, machinery installed and work also started by the agency.
Land currently utilized for waste processing		Legacy waste treatment work allotted to M/S Avinash Agencies, machinery installed and work also started by the agency.
Solid waste processing facilities in operation		Legacy waste treatment work allotted to M/S Avinash Agencies, machinery installed and work also started by the agency.

Solid waste processing facilities under construction	Legacy waste treatment work allotted to M/S Avinash Agencies, machinery installed and work also started by the agency.	
Distance of processing facilities from city/town boundary	1.5 Km	
Details of technologies adopted		
Composting ,	Qty. raw material processed	---
	Qty. final product produced	---
	Qty. sold	---
	Quantity of residual waste land filled	---
Vermi composting	Qty. raw material processed	---
	Qty. final product produced	---
	Qty. sold	---
	Quantity of residual waste land filled	---
Bio-methanation	Qty. raw material processed	---
	Qty. final product produced	---
	Qty. sold	---
	Quantity of residual waste land filled	---
Refuse Derived Fuel	Qty. raw material processed	---
	Qty. final product produced	---
	Qty. sold	---
	Quantity of residual waste land filled	---
Waste to Energy technology such as incineration, gasification, pyrolysis or any other technology (give detail)	Qty. raw material processed	---
	Qty. final product produced	---
	Qty. sold	---
	Quantity of residual waste land filled	---
Co-processing	Qty. raw material processed	---

Combustible waste supplied to cement plant	---	
Combustible waste supplied to solid waste based power plants	Yes, 4.2 TPD sent to Jindal Waste to Energy plant, Guntur	
Others	Qty.	---
Solid waste disposal facilities	---	
No. of dumpsites sites available with the local body	---	
No. of sanitary landfill sites available with the local body	---	
Area of each such sites available for waste disposal	---	
Area of land currently used for waste disposal	2.5 Ac, 15 th ward, near Burial ground	
Distance of dumpsite/landfill facility	1.5 Kms	

	from city/town	
	Distance from the nearest habitation	0.2 Kms
	Distance from water body	0.2 Kms
	Distance from state/national highway	5 Kms
	Distance from Airport	65 Kms
	Distance from important religious places or historical monument	12 Kms
	Whether it falls in flood prone area	No
	Whether it falls in earthquake fault line area	No
	Quantity of waste land filled each day	30.8 Tpd
	Whether landfill site is fenced	No
	Whether Lighting facility is available on site	Yes
	Whether Weigh bridge facility available	No
	Vehicles and equipments used at landfill (specify)	JCB, Compacters etc. available : Yes
	Manpower deployed at landfill site	Yes
	Whether covering is done on daily basis	Yes
	If not, Frequency of covering the waste deposited at the landfill	NA
	Cover material used	NA
	Whether adequate covering material is available	Yes
	Provisions for gas venting provided	No
	Provision for leachate collection	No
9	Whether an Action Plan has been prepared for improving solid waste management practices in the City	Yes
10	What separate provisions are made for :	Attach details on Proposals, Steps taken,
	Dairy related activities :	Yes, Made agreement with Legacy waste treatment work allotted to M/S Avinash Agencies
	Slaughter houses waste :	Yes, ETP established & it is working under good condition.
	C&D waste (construction debris) :	Yes
11	Details of Post Closure Plan	NA
12	How many slums are identified and whether these are provided with Solid Waste Management facilities :	48

13	Give details of: Local body's own manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste	33
14	Give details of: Contractor/ concessionaire's manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of Waste	91
15	Mention briefly, the difficulties being experienced by the local body in complying with provisions of these rules	Less number of man power for increased urbanization is a major problem
16	Mention briefly, if any innovative idea is implemented to tackle a problem related to solid waste, which could be replicated by other local bodies	----

Date :02-12-2024.
Place : Narsapur

M. Ajai
Commissioner,
Narsapur Municipality.

G.P.
2-12-2024
F1

[Signature]
L.V.

[Signature]
2-12-24 AE
(21C)

21/12/24

Water Quality Status Of Polluted River Stretches in Andhra Pradesh - 2024

8. River Vasishta:

Andhra Pradesh Pollution Control Board is monitoring water quality of river Vasishta at the following locations. Data pertaining to important parameters like, pH, Dissolved Oxygen, BOD, Total Coliform, Fecal Coliform and TDS for the year, 2024 is as follows:

S. No.	Code	Location point
1	4365	Upstream of Narasapuram town before confluence with sewage, West Godavari Dist.
2	4366	Downstream of Narasapuram town after confluence with town sewage, West Godavari Dist.

Month-wise data of water quality of river Vasishta, 2024

Parameters	Code	Jan	Feb	Mar	Apr	May	Jun	Jul	Aug	Sep	Oct	Nov	Dec	*Standard		
														Class A	Class B	Class C
pH	4365	8.20	7.44	7.80	7.64	7.70	7.15	7.70	8.28	7.51	7.34			6.0 – 8.5	6.0 – 9.0	
	4366	7.90	7.51	7.71	7.59	7.58	7.15	7.59	8.07	7.52	7.48					
DO	4365	6.5	5.0	5.7	7.8	6.8	5.4	6.0	7.2	6.2	6.5			6.0	5.0	4.0
	4366	6.4	7.0	4.0	5.8	5.6	6.0	5.9	5.4	4.6	6.7					
BOD	4365	2.0	1.9	2.4	2.6	2.2	2.0	2.1	2.4	2.2	2.1			2.0	3.0	3.0
	4366	1.8	2.2	2.7	2.5	2.4	2.2	2.4	2.2	3.0	2.3					
Total Coliform	4365	150	120	93	75	93	75	93	120	150	120			50	500	5000
	4366	240	210	150	120	120	93	120	150	210	150					
Fecal Coliform	4365	4	7	4	4	3	4	4	7	4	4			----	500	----
	4366	7	9	7	11	7	7	7	9	7	7					
TDS	4365	9856	16100	18624	19225	21348	17100	1296	152	236	264			500-2000		
	4366	14684	19820	24576	19336	25248	22336	11212	144	224	252					

Note: All values are expressed in mg/L except pH, Total Coliform value & Fecal Coliform. Total Coliform & Fecal Coliform is expressed in MPN count / 100 ml.

Remarks: BOD & Fecal coliform values found to within the standard limits stipulated for bathing at all the locations.

CPCB Water Quality Criteria for Designated Best Use

Designated-best- use	Class of water	Criteria
Drinking Water Source without conventional treatment but after disinfection.	A	<ul style="list-style-type: none"> • Total Coli forms Organism MPN/100 ml shall be 50 or less. • pH between 6.5 and 8.5 • Dissolved oxygen 6 mg/l or more. • Biochemical Oxygen Demand 5 days 20°C 2mg/l or less.
Outdoor bathing (Organized)	B	<ul style="list-style-type: none"> • Total Coli forms Organism MPN/100 ml shall be 500 or less. • pH between 6.5 and 8.5 • Dissolved oxygen 5 mg/l or more. • Biochemical Oxygen Demand 5 days 20°C 3mg/l or less.
Drinking Water Source after conventional treatment and disinfection.	C	<ul style="list-style-type: none"> • Total Coli forms Organism MPN/100 ml shall be 5000 or less. • pH between 6 to 9 • Dissolved oxygen 4 mg/l or more. • Biochemical Oxygen Demand 5 days 20°C 3mg/l or less
Propagation of Wild life and Fisheries.	D	<ul style="list-style-type: none"> • pH between 6.5 to 8.5 • Dissolved oxygen 4 mg/l or more. • Free Ammonia (as N) 1.2 mg/l or less • pH 9 between 6.0 to 8.5.
Irrigation, Industrial Cooling, Controlled Waste Disposal.	E	<ul style="list-style-type: none"> • Electrical Conductivity at 25°C micro mhos/cm Max. 2250. • Sodium Absorption ratio Max. 26 • Boron Max.2 mg/l.
	Below -E	Not Meeting A, B, C, D & E Criteria.

To

**The Regional Director,
Central Pollution Control Board Regional Directorate – Chennai,
2nd Floor, 40-E, BSNL Building TVK Industrial Estate,
CIPET Road, Guindy, Chennai – 600 032.
Email: rdchennai.cpcb@gov.in , vlaxmi.cpcb@nic.in**

Madam,

- Sub** : APCZMA - Report on OA 1017 of 2024 (PB) renumbered as OA 302 of 2024 (PB) – Remarks submitted – Reg.
- Ref** : 1. Hon'ble NGT, New Delhi OA 1017 of 2024 (PB) renumbered as OA 302 of 2024 (PB).
2. Hon'ble Tribunal order dt.04.11.2024.
3. Inspection of the site in Narasapuram on 13&14 -12-2024.
4. Whasts app message dt. 23-01-2025.

The Original Application No. 1017 of 2024 (PB) was filed by Sri Devendra Phanikar Osuri, in the Hon'ble National Green Tribunal, Principal Bench, New Delhi. The case has been transferred to Southern Bench and renumbered as Original Application No.302 of 2024 (SZ) vide order dated 07.01.2025.

The Hon'ble NGT, New Delhi in its order dt. 04.11.2024 constituted a Joint Committee comprising of District Magistrate, West Godavari; Andhra Pradesh State Pollution Control Board; State Coastal Zone Management Authority (SCZMA); and Central Pollution Control Board (CPCB). The CPCB shall be the Nodal Authority for co-ordination and compliance.

APCZMA has nominated PVBLG Sastry, Senior Environmental Engineer (SEE), CRZ Section, Head office, APPCB as member of the Joint Committee to represent APCZMA.

The following points are submitted for kind information:

1. The co-ordinates recorded during inspection of municipal waste dumping site in Vasista Godavari River by the Joint Committee were plotted on the CZMP map, 2011. It is observed from the map that the dumping site falls in CRZ-IB & CRZ-IVB. The distance from the dumping site to mouth of the river (confluence point with sea at Antarvedi) is about 13 km. The map is herewith enclosed.
2. The relevant provisions laid under the CRZ Notification, 2011 are reproduced as follows:
 - *“7. Classification of the CRZ – For the purpose of conserving and protecting the coastal areas and marine waters, the CRZ area shall be classified as follows, namely:-*
 - (i) CRZ-I,- B. The area between Low Tide Line and High Tide Line;*
 - (iv.) CRZ-IV,- B. shall include the water area of the tidal influenced water body from the mouth of the water body at the sea upto the influence of tide which is measured as five parts per thousand during the driest season of the year.*
 - *3. Prohibited activities within CRZ,- The following are declared as prohibited activities within the CRZ,-*
 - (vi) Discharge of untreated waste and effluents from industries, cities or towns and other human settlements. The concerned authorities shall implement schemes for phasing out existing discharge of this nature, if any, within a time period not exceeding two years from the date of issue of this notification.*
 - (vii) Dumping of city or town wastes including construction debris, industrial solid wastes, fly ash for the purpose of land filling and the like and the concerned authority shall implement schemes for phasing out any existing practice, if any, shall be phased out within a period of one year from date of commencement of this notification.”*

An extract of the above provisions from the CRZ Notification, 2011 are enclosed for kind perusal.

Remarks :

1. As per above provisions of CRZ Notification, 2011, dumping garbage in CRZ area i.e., river Vasista and its flood bank, Narasapuram District is not a permissible activity. It is a prohibited activity. It shall be stopped immediately.
2. A comprehensive time bound action plan shall be submitted by the Narsapuram, Urban Local Body to treat the solid waste as per rules in force.

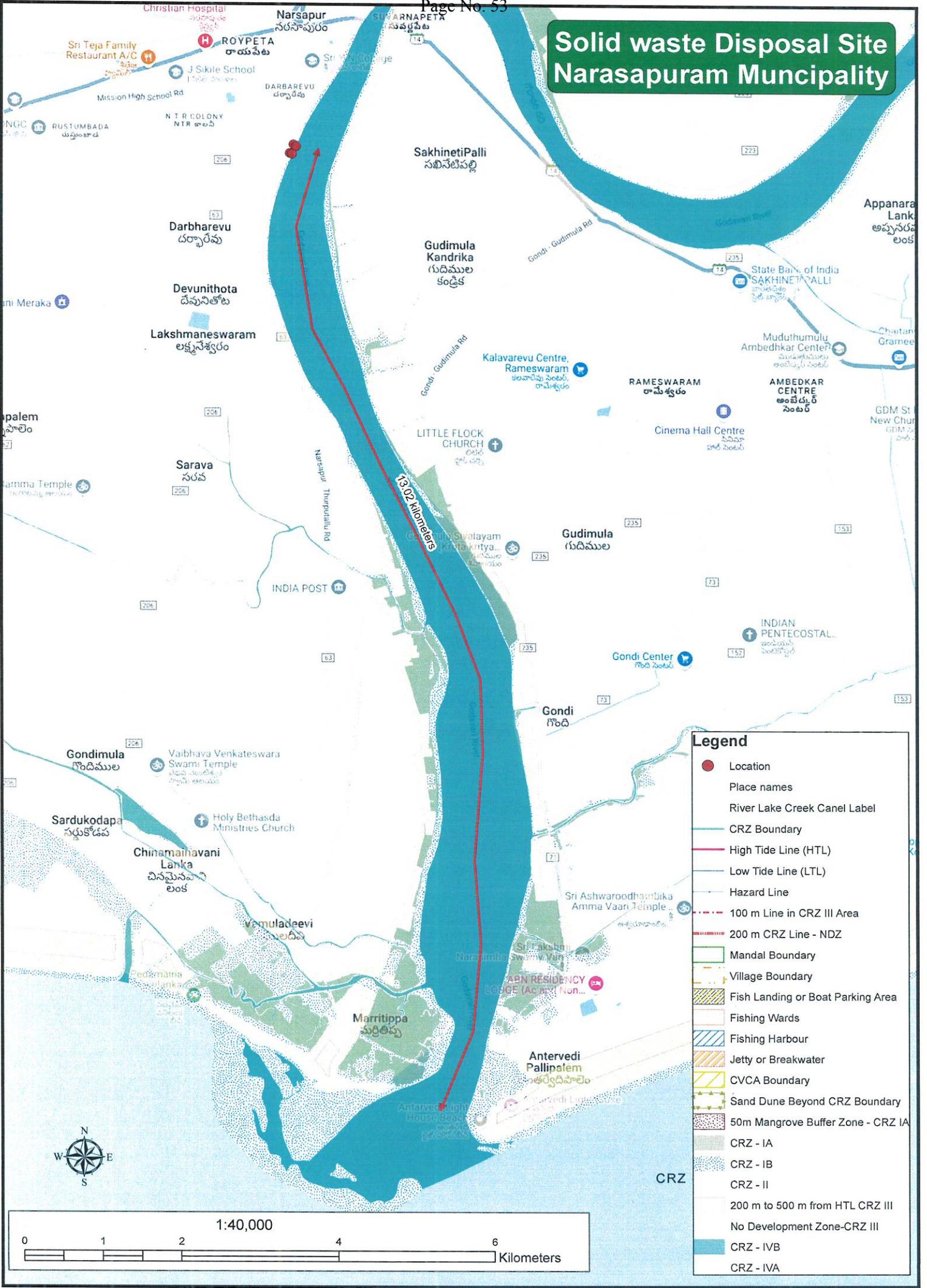
Encl: as above.

Yours faithfully,



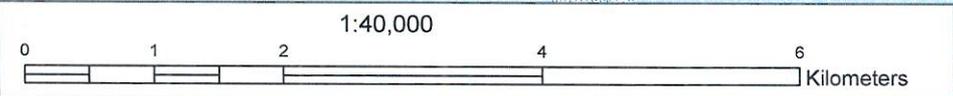
(P.V.B.L.G Sastry)
Senior Environmental Engineer,
APCZMA

Solid waste Disposal Site Narasapuram Municipality



Legend

- Location
- Place names
- River Lake Creek Canal Label
- CRZ Boundary
- High Tide Line (HTL)
- Low Tide Line (LTL)
- Hazard Line
- 100 m Line in CRZ III Area
- 200 m CRZ Line - NDZ
- Mandal Boundary
- Village Boundary
- Fish Landing or Boat Parking Area
- Fishing Wards
- Fishing Harbour
- Jetty or Breakwater
- CVCA Boundary
- Sand Dune Beyond CRZ Boundary
- 50m Mangrove Buffer Zone - CRZ IA
- CRZ - IA
- CRZ - IB
- CRZ - II
- 200 m to 500 m from HTL CRZ III
- No Development Zone-CRZ III
- CRZ - IVB
- CRZ - IVA



- ¹(iii) land area between HTL and Low Tide Line (hereinafter referred to as the LTL) which will be termed as the intertidal zone.
- ¹(iv) the water and the bed area between the LTL to the territorial water limit (12 Nm) in case of sea and the water and the bed area between LTL at the bank to the LTL on the opposite side of the bank, of tidal influenced water bodies.

2. For the purposes of this notification, the HTL means the line on the land upto which the highest water line reaches during the spring tide and shall be demarcated uniformly in all parts of the country by the demarcating authority(s) so authorized by the MoEF in accordance with the general guidelines issued at Annexure-I. HTL shall be demarcated within one year from the date of issue of this notification

3. Prohibited Activities Within CRZ, - The following are declared as prohibited activities within the CRZ, -

(i) Setting up of new industries and expansion of existing industries except, -

(a) Those directly related to waterfront or directly needing foreshore facilities;

Explanation: The expression "foreshore facilities" means those activities permissible under this notification and they require waterfront for their operations such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, lighthouses, navigational safety facilities, coastal police stations and the like.;

(b) projects of Department of Atomic Energy;

(c) facilities for generating power by non-conventional energy sources and setting up of desalination plants in the areas not classified as CRZ- I(i) based on an impact assessment study including social impacts.;

(d) development of green field Airport already permitted only at Navi Mumbai;

(e) reconstruction, repair works of dwelling units of local communities including fishers in accordance with local town and country planning regulations.

(ii) manufacture or handling oil storage or disposal of hazardous substance as specified in the notification of Ministry of Environment and Forests, No. S.O.594 (E), dated the 28th July 1989, S.O.No.966 (E), dated the 27th November, 1989 and GSR 1037 (E), dated the 5th December, 1989 except,

(a) transfer of hazardous substances from ships to ports, terminals and refineries and vice versa;

(b) facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II appended to this notification and facilities for regasification of Liquefied Natural Gas (hereinafter referred to as the LNG) in the areas not classified as CRZ- I(i) subject to implementation of safety regulations including guidelines issued by the Oil Industry Safety Directorate in the Ministry of Petroleum and Natural Gas and guidelines issued by MoEF and subject to further terms and conditions for implementation of ameliorative and restorative measures in relation to environment as may be stipulated by in MoEF.

Provided that facilities for receipt and storage of fertilizers and raw materials required for manufacture of fertilizers like ammonia, phosphoric acid, sulphur, sulphuric acid, nitric acid and the like, shall be permitted within the said zone in the areas not classified as CRZ- I(i).

(iii) Setting up and expansion of fish processing units including warehousing except hatchery and natural fish drying in permitted areas;

- (iv) Land reclamation, bunding or disturbing the natural course of seawater except those, -

¹[(a) required for setting up, construction or modernisation or expansion of foreshore facilities like ports, harbours, jetties, wharves, quays, slipways, bridges, sea link, road on stilts, road on reclaimed surface, and such as meant for defence and security purpose and for other facilities that are essential for activities permissible under the notification:

Provided that such roads shall not be taken as authorized for permitting development on landward side of such roads till existing High Tide Line.

Provided further that the use of reclaimed land may be permitted for roads, mass rapid or multimodal transit system, construction and installation, on land ward side of such roads, of all necessary associated public utilities and infrastructure to operate such transit or transport system including those for electrical or electronic signal system, transit stopover of permitted designs; except for any industrial operation, repair and maintenance.];

(b) measures for control of erosion, based on scientific including Environmental Impact Assessment (hereinafter referred to as the EIA) studies

(c) maintenance or clearing of waterways, channels and ports, based on EIA studies;

(d) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structures for prevention of salinity ingress and freshwater recharge based on carried out by any agency to be specified by MoEF.

- (v) Setting up and expansion of units or mechanism for disposal of wastes and effluents except facilities required for, -

(a) discharging treated effluents into the water course with approval under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974);

(b) storm water drains and ancillary structures for pumping;

(c) treatment of waste and effluents arising from hotels, beach resorts and human settlements located in CRZ areas other than CRZ-I and disposal of treated wastes and effluents;

(vi) Discharge of untreated waste and effluents from industries, cities or towns and other human settlements. The concerned authorities shall implement schemes for phasing out existing discharge of this nature, if any, within a time period not exceeding two years from the date of issue of this notification.

(vii) Dumping of city or town wastes including construction debris, industrial solid wastes, fly ash for the purpose of land filling and the like and the concerned authority shall implement schemes for phasing out any existing practice, if any, shall be phased out within a period of one year from date of commencement of this notification.

Note: - The MoEF will issue a separate instruction to the State Governments and Union territory Administration in respect of preparation of Action Plans and their implementation as also monitoring including the time schedule thereof, in respect of paras (v), (vi) and (vii).

(viii) Port and harbour projects in high eroding stretches of the coast, except those projects classified as strategic and defence related in terms of EIA notification, 2006 identified by MoEF based on scientific studies in consultation with the State Government or the Union territory Administration.

²[(ix) Reclamation for commercial purposes such as shopping and housing complexes, hotels and entertainment activities except for construction of memorials/monuments and allied facilities, only in CRZ-IV (A) areas, in exceptional cases, by the concerned State Government, on a case to case basis;].

¹ Substituted vide S. O. 3552 (E) dated 30th December, 2015

² Substituted vide S. O. 556 (E) dated 17th February, 2015.

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Coastal Regulation Zone Notification

- (x) Mining of sand, rocks and other sub-strata materials except, -

¹[(a) Mining of Atomic Minerals notified under Part-B of the First Schedule of the Mining and Minerals (Development) Act, 1957 (67 of 1957) occurring as such or in association with one or other minerals];

(b) exploration and exploitation of Oil and Natural Gas.

- (xi) Drawl of groundwater and construction related thereto, within 200 mts of HTL; except the following: -

(a) in the areas which are inhabited by the local communities and only for their use.

(b) in the area between 200mts-500mts zone the drawl of groundwater shall be permitted only when done manually through ordinary wells for drinking, horticulture, agriculture and fisheries and where no other source of water is available.

Note: - Restrictions for such drawl may be imposed by the Authority designated by the State Government and Union territory Administration in the areas affected by sea water intrusion.

- (xii) Construction activities in CRZ-I except those specified in para 8 of this notification.

(xiii) ²[Dressing or altering the sand dunes, hills, natural features including landscape change for beautification, recreation and other such purpose except utilizing the rocks/hills/natural features, only in CRZ-IV (A) areas, for development of memorials/monuments and allied facilities, by the concerned State Government];

- (xiv) Facilities required for patrolling and vigilance activities of marine/coastal police stations.

4. Regulation of permissible activities in CRZ area. - The following activities shall be regulated except those prohibited in para 3 above, -

- (i) (a) clearance shall be given for any activity within the CRZ only if it requires waterfront and foreshore facilities;

(b) for those projects which are listed under this notification and also attract EIA notification, 2006 (S.O.1533 (E), dated the 14th September, 2006), for such projects clearance under EIA notification only shall be required subject to being recommended by the concerned State or Union territory Coastal Zone Management Authority (hereinafter referred to as the CZMA).

- (c) Housing schemes in CRZ as specified in paragraph 8 of this notification;

(d) Construction involving more than 20,000sq mts built-up area in CRZ-II shall be considered ³[for approval] in accordance with EIA notification, 2006 and in case of projects less than 20,000sq mts built-up area shall be approved by the concerned State or Union territory Planning authorities in accordance with this notification after obtaining recommendations from the concerned CZMA and prior recommendations of the concern CZMA shall be essential for considering the grant of environmental clearance under EIA notification, 2006 or grant of approval by the relevant planning authority.

- (e) MoEF may under a specific or general order specify projects which require prior public hearing of project affected people.

- (f) Construction and operation for ports and harbours, jetties, wharves, quays, slipways, ship

¹ Substituted vide G.S.R. 1227 (E) dated 6th October, 2017.

² Substituted vide S. O. 556 (E) dated 17th February, 2015.

³ Inserted vide S. O. 3085 dated 28th November, 2014.

- (xii) ¹[The Coastal Zone Management Plans as already approved by the erstwhile Ministry of Environment and Forest under the Coastal Regulation Zone notification, 1991, shall be valid up to the 31st day of January, ²{2018} or till such time as the approval is given by this Ministry to the fresh Coastal Zone Management Plans made under the said notification, whichever is earlier.]

6. Enforcement of The CRZ, Notification, 2011: -

- (a) For the purpose of implementation and enforcement of the provisions this notification and compliance with conditions stipulated there under, the powers either original or delegated are available under Environment (Protection) Act, 1986 with the MoEF, State Government or the Union territory Administration NCZMA and SCZMAs;
- (b) The composition, tenure and mandate of NCZMA and State Government or the Union territory CZMAs have already been notified by MoEF in terms of Orders of Hon'ble Supreme Court in Writ Petition 664 of 1993;
- (c) the State Government or the Union territory CZMAs shall primarily be responsible for enforcing and monitoring of this notification and to assist in this task, the State Government and the Union territory shall constitute district level Committees under the Chairmanship of the District Magistrate concerned containing atleast three representatives of local traditional coastal communities including from fisherfolk;
- (d) The dwelling units of the traditional coastal communities including fisher folk, tribals as were permissible under the provisions of the CRZ notification, 1991, but which have not obtained formal approval from concerned authorities under the aforesaid notification shall be considered by the respective Union territory CZMAs and the dwelling units shall be regularized subject to the following condition, namely-
- (i) these are not used for any commercial activity
 - (ii) these are not sold or transferred to non-traditional coastal community.

7. Classification of The CRZ- For the purpose of conserving and protecting the coastal areas and marine waters, the CRZ area shall be classified as follows, namely: -

(i) CRZ-I, -

A. The areas that are ecologically sensitive and the geomorphological features which play a role in the maintaining the integrity of the coast, -

- (a) Mangroves, in case mangrove area is more than 1000 sq. mts, a buffer of 50 meters along the mangroves shall be provided;
- (b) Corals and coral reefs and associated biodiversity;
- (c) Sand Dunes;
- (d) Mudflats which are biologically active;
- (e) National parks, marine parks, sanctuaries, reserve forests, wildlife habitats and other protected areas under the provisions of Wild Life (Protection) Act, 1972 (53 of 1972), the Forest (Conservation) Act, 1980 (69 of 1980) or Environment (Protection) Act, 1986 (29 of 1986); including Biosphere Reserves;
- (f) Salt Marshes;
- (g) Turtle nesting grounds;
- (h) Horse shoe crabs habitats;

¹ Substituted by S. O. 622(E) dated 23rd February, 2017.

² Substituted by S. O. 2444 (E) dated 31st July, 2017

- (i) Sea grass beds;
- (j) Nesting grounds of birds;
- (k) Areas or structures of archaeological importance and heritage sites.

B. The area between Low Tide Line and High Tide Line;

(ii) CRZ-II, -

The areas that have been developed up to or close to the shoreline.

Explanation. - For the purposes of the expression “developed area” is referred to as that area within the existing municipal limits or in other existing legally designated urban areas which are substantially built-up and has been provided with drainage and approach roads and other infrastructural facilities, such as water supply and sewerage mains;

(iii) CRZ-III, -

Areas that are relatively undisturbed and those do not belong to either CRZ-I or II which include coastal zone in the rural areas (developed and undeveloped) and also areas within municipal limits or in other legally designated urban areas, which are not substantially built up.

(iv) CRZ-IV, -

A. the water area from the Low Tide Line to twelve nautical miles on the seaward side;

B. shall include the water area of the tidal influenced water body from the mouth of the water body at the sea upto the influence of tide which is measured as five parts per thousand during the driest season of the year.

(v) Areas requiring special consideration for the purpose of protecting the critical coastal environment and difficulties faced by local communities, -

- A. (i) CRZ area falling within municipal limits of Greater Mumbai;
- (ii) the CRZ areas of Kerala including the backwaters and backwater islands;
- (iii) CRZ areas of Goa.

B. Critically Vulnerable Coastal Areas (CVCA) such as Sunderbans region of West Bengal and other ecologically sensitive areas identified as under Environment (Protection) Act, 1986 and managed with the involvement of coastal communities including fisherfolk.

8. Norms for Regulation of Activities Permissible Under this Notification, -

(i) The development or construction activities in different categories of CRZ shall be regulated by the concerned CZMA in accordance with the following norms, namely: -

¹[***]

I. CRZ-I, -

- (i) No new construction shall be permitted in CRZ-I except, -
 - (a) projects relating to Department of Atomic Energy;

¹ Omitted vide S. O. 1599 (E), dated 16th June, 2015.

Roc.No.1429/2024/C

Sub Collector's Office
Narasapur,Dt. .12.2024.From,
Sri D.Raju,M.A.,M.A.,B.L.I.Sc.,(Ph.D).,
Revenue Divisional Officer,
Narasapur.To,
The Regional Director ,
CPCB, Regional Directorate,
Chennai.

Madam,

Sub: **Hon'ble NGT-** Implementation of the Orders of the National Green Tribunal, Principal bench, New Delhi in OA No.1017/2024 in the matter of Devendra Phanikar Osuri Versus State of Andhra Pradesh -Report Submitted - Reg.

- Ref: 1).Petition filed by Sri Osuri Devendra Phanikar before the Hon'ble NGT,Dt.18.12.2023
2).Hon'ble NGT, New Delhi Order dt.04.11.2024 in OA No.1017 of 2024 (PB).
3).Lr.No.NGTOA1017 of 2024 (1B) APPCB/RO-ELR/2024,of the Environment Engineer, APPCB, R.O , Eluru.dt.25.11.2024
4).Regional Director, CPCB, Chennai vide CM-13013/33/2024-TECH-RD ChENNAI-RD(Chennai)/755, Dt,26.11.2024.
5).Report of the Municipal Commissioner, Narasapuram, Dt.30.11.2024.

I invite kind attention to the references cited, Wherein the above reference 1st cited, Sri Osuri Devendra Phanikar, Social activist of Narsapur has filed Original Application (OA) No:1017 of 2024 in the Hon'ble National Green Tribunal (NGT) Principal Bench (PB) New Delhi, regarding that the Municipality is dumping garbage in river vasista Godavari and violating Coastal Zone Regulations and also not complying with Solid Waste Management Rules-2016.

Further the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi has passed order on dt.04.11.2024 in OA No:1017/2024 stated that "CPCB shall be the Nodal Authority for coordination and compliance. The committee shall collect the relevant information after visiting the site and submit a factual Report with Registrar, Southern Zonal Bench, Chennai within two months".

In the reference 3rd cited, the Environment Engineer, Andhra Pradesh pollution control Board, RO, Eluru has constituted a joint Committee that 1) Revenue Divisional Officer, Narsapur 2) Senior Environmental Engineer, APCB, APCZMA 3) Environmental Engineer, APPCB, RO, Eluru and one other, the joint Committee shall collect relevant information after verifying the site and to submit areport relevant information.

In the reference 5th cited, the Municipal Commissioner, Narasapuram stated thatNarsapuram Municipality not having dumping yard since long back,

the garbage is dumping out cuts of the town near at Godavari bund but not in River Vasista Godavari. This Municipality is taking steps day to day that the garbage is sent to Jindal Waste to Energy Plant, Guntur weekly in a twice, then the garbage is reducing day to day in the said dump place. He further submitted that, the Government of Andhra Pradesh, through Swachha Andhra Corporation has taken up project under SBM(U) 2.0 under Solid Waste Management such as legacy waste management, Material Recovery facility Center, Mechanical Road Sweeping Machine and Scientific land fill and Waste to Compost. In the meanwhile, the Managing Director Swacha Andhra Corporation has given LOA to M/s Avinash Agencies, Guntur to take up the work i.e "Legacy waste land Reducing through Bio remediation and Bio-mining cluster-III.

The Municipal Commissioner, Narasapuram further submitted that, the M/s Avinash Agencies has executing the work daily at dumping site, out of 51,312.26 MTS 1053.495 MTS were cleared and remaining 50258.765 MTS to be cleared and it takes minimum 6 months of time. This Municipality has acquired the land in an extent of Ac.4.20 cents in R.S.No.94/1 of Rustumbada village, Narasapuram to dump waste generated in Narsapur Municipality. At present the public of that village have objecting not to dump garbage in the new acquired land. After resolve the objections raised by the public the garbage will dump in the new site acquired by this Municipality. Finally the Bio remediation and Bio-mining of the garbage executed by M/s Avinash Agencies. Narasapuram Municipality will take steps to dump the garbage in new site acquired by NarasapuramMunicipality at Rustumbada village, Narasapuram Mandal after completion of the legacy waste project.

Further, it is also to submit that, an extent of 4.20 Cts., in R.S. No. 94/1 of Rustumbada Village of Narasapur Mandal was acquired for providing Dumping Yard to Narasapur Municipality vide this office E-File No.1904093/2022/B, Dt: 10.09.2024, as if the under process to establish sold waste Management Plant . Hence, this report is submitted for favour of kind perusal.

Encls: As above

Yours faithfully,



**Revenue Divisional Officer,
Narasapur.**

Copy to the Environmental Engineer, APPCB, Regional Office, Powerpeta, Eluru

Brief Report Submitted on OA No:1017/2024 filed by Sri Osuri Devendra Phanikar, R/o Narsapur in the Hon'ble National Green Tribunal, New Delhi.

- Ref :1) Dt.18.12.2023 petition filed by Sri Osuri Devendra Phanikar in the Hon'ble NGT
- 2) Hon'ble NGT, New Delhi Order dt.04.11.2024 in OA No.1017 of 2024 (PB).
 - 3) Lr.No.NGTOA1017 of 2024 (1B) APPCB/RO-ELR/2024, dt.25.11.2024 of the Environment Engineer, APPCB, R.O , Eluru.
 - 4) L.Dis.No.1429/2024/c, dt.28.11.2024 of the Revenue Divisional Officer, Narasapuram
 - 5) Lr.Roc.No.1429/2024/C, dt.29.11.2024 of the Revenue Divisional Officer, Narasapuram

<<<>>>

I submit that, in the reference 1st cited, Sri Osuri Devendra Phanikar, Social activist of Narsapur has filed Original Application (OA) No:1017 of 2024 in the Hon'ble National Green Tribunal (NGT) Principal Bench (PB) New Delhi, regarding that the Municipality is dumping garbage in river vasista Godavari and violating Coastal Zone Regulations and also not complying with Solid Waste Management Rules-2016.

Further the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi has passed order on dt.04.11.2024 in OA No:1017/2024 state that "CPCB shall be the Nodal Authority-for coordination and compliance. The committee shall collect the relevant information after visiting the site and submit a factual Report with Registrar, Southern Zonal Bench, Chennai within two months".

The Environment Engineer, Andhra Pradesh pollution control Board, RO, Eluru has constituted a joint Committee that 1) Revenue Divisional Officer, Narsapur 2) Senior Environmental Engineer, APCB, APCZMA 3) Environmental Engineer, APPCB, RO, Eluru and one other, the joint Committee shall collect relevant information after verifying the site and to submit a report and I further submit that the Revenue Divisional Officer, Narsapur has communicated the same and called a Report on the petition filled by Sri Osuri Devendra Phanikar in the Hon'ble National Green Tribunal, New Delhi.

In this connection, the detailed report is herewith submitted that, this Municipality not having dumping yard since long back, the garbage is dumping out cuts of the town near at Godavari bund but not in River Vasista Godavari. This Municipality is taking steps day to day that the garbage is sent to Jindal Waste to Energy Plant, Guntur weekly in a twice, then the garbage is reducing day to day in the said dump place. I further submit that, the Government of Andhra Pradesh, through Swachha Andhra Corporation has taken up project under SBM(U) 2.0 under Solid Waste Management such as legacy waste management, Material Recovery facility Center, Mechanical Road Sweeping Machine and Scientific land fill and Waste to Compost. In the mean while , the Managing Director Swacha Andhra Corporation has given LOA to M/s Avinash Agencies, Guntur to take up the work i.e " Legacy waste land Reducing through Bio remediation and Bio-mining cluster-III .

Further, I submit that, the M/s Avinash Agencies has executing the work daily at dumping site, out of 51,312.26 MTS 1053.495 MTS were cleared and remaining 50258.765 MTS to be cleared and it takes minimum 6 months of time. This Municipality has acquired the land in an extent of Ac.4.20 cents in R.S.No.94/1 of Rustumbada village, Narasapuram to dump waste generated in Narsapur Municipality. At present the public of that village have objecting not to dump garbage in the new acquired land. After resolve the objections raised by the public the garbage will dump in the new site acquired by this Municipality. Finally I submit that the Bio remediation and Bio-mining of the garbage executed by M/s Avinash Agencies. This Municipality will take steps to dump the garbage in new site acquired by this Municipality at Rustumbada village, Narasapuram Mandal after completion of the legacy waste project.

Hence this is submitted for favour of kind information.

M. Arjun
Commissioner

Narasapur Municipality

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30/11/2024

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**A P POLLUTION CONTROL BOARD
REGIONAL OFFICE, ELURU**

D.No.22B-3-2,
Kaanukolanivaari Street,
Powerpet Railway Station Road,
Powerpet, Eluru-534002
Phone : 08812 - 249668
Email: roelr-ee1@appcb.gov.in

ENVIRONMENTAL ENGINEER (FAC)

Show Cause Notice

SCNotice.No.191/APPCB/RO-ELR/2015-

Dt.06.11.2020

Sub: APPCB – RO - ELR – Narsapuram Municipality, West Godavari District – Illegal dumping of Garbage and other Solid Wastes – Causing of River pollution – Non Compliance to SWM Rules, 2016, the Water Act, 1974 and Plastic Waste Management rules, 2016 – Show Cause Notice – Issued - Reg.,

- Ref:**
1. T.O.Notice dated 23.11.2016 on complaint of O.D.Phani Kumar.
 2. T.O. Notice dated 04.08.2017.
 3. T.O.Notice dated 14.09.2017.
 4. Your reply dated 05.10.2017.
 5. SC.Notice No.M-39/APPCB/HO/SWM/2018-768, Dt.15.03.2018 of the Member Secretary, APPCB, Vijayawada.
 6. T.O.Notice dated 26.04.2018.
 7. T.O.Notice dated 27.07.2017 regarding on PWM Rules, 2016.
 8. T.O. E-mails dated 15.02.2018/06.03.2018/01.07.2018.
 9. T.O. Notice dated 22.02.2018.
 10. T.O. Notice dated 28.06.2018 on dousing of fire at land fill site.
 11. T.O.Notice.No.191/APPCB/RO-ELR/ 2015, Dt.21.07.2018.
 12. T.O.Notice.No.191/APPCB/RO-ELR/ 2015 - 3310, Dt.17.12.2018
 13. Hon'ble NGT Orders dt 10.01.2020, 28.02.2020 & 02.07.2020 in OA No.606/2018
 14. Lr No. NGT Case 606/ APPCB/RO-ELR/2020 Dt.14.10.2020
 15. Complaint received through APPCB Web Portal dt.04.11.2020
 16. Inspection of Board Officials on 04.11.2020

* * *

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WHEREAS, you are the Commissioner of Narsapuram Municipality and a local body, responsible for proper disposal of municipal solid waste, for proper treatment and disposal of municipal waste water and for proper disposal of plastic waste as prescribed under the provisions of Solid Waste Management Rules, 2016, Plastic Waste Management Rules, 2016 and the Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS, the Board issued notices mentioned above in connection with implementation of Solid Waste Management Rules, 2016, Plastic Waste Management Rules, 2016 and the Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS, the Narsapuram Municipality has not taken any tangible measures for implementation of provisions of said rules and acts and continuing disposal of solid waste, Plastic waste and untreated waste water into River Godavari thereby causing water pollution.

WHEREAS, the Hon'ble NGT has periodically been reviewing the compliance status of implementation of various Waste Management Rules and other Environmental issues in the Country in OA Nos 606/2018, 673/2018, 519/2019, 593/2017 and also monitoring Polluted River Structures in O.A.No.673 of 2018 and issuing directions from time to time for effective implementation. Any non compliance of municipality will be viewed very seriously by the Hon'ble Tribunal.

WHEREAS, in Hon'ble NGT Orders dt. 10.01.2020, 28.02.2020 & 02.07.2020 in OA No.606/2018, a compensation regime has been laid down for continuous failure of Solid Waste Management Rules, 2016 and Liquid Waste Management and Legacy Waste Management by the Local Bodies.

WHEREAS, the Board vide reference 14th cited, directed you to submit the action taken report on implementation of Waste management rules, in compliance to the

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Orders of Hon'ble NGT dt.28.02.2020 along with the updated status of District environmental management.

WHEREAS, you have submitted status of District Environment Plan pertaining to Narsapur Municipality on 19.10.2020 and it was observed that you have not taken any action for implementation of Waste management rules, in compliance to the Orders of Hon'ble NGT dt.28.02.2020.

WHEREAS, a complaint was received from Sri Osuri Devendra Phanikar through PCB Web Portal vide reference 15th cited on illegal dumping of garbage into and along the River Vasista within Municipal limits of Narsapur Municipality, West Godavari District.

WHEREAS, the Board officials of this office inspected the solid waste management measures taken by your Municipality on 04.11.2020 and made the following observations.

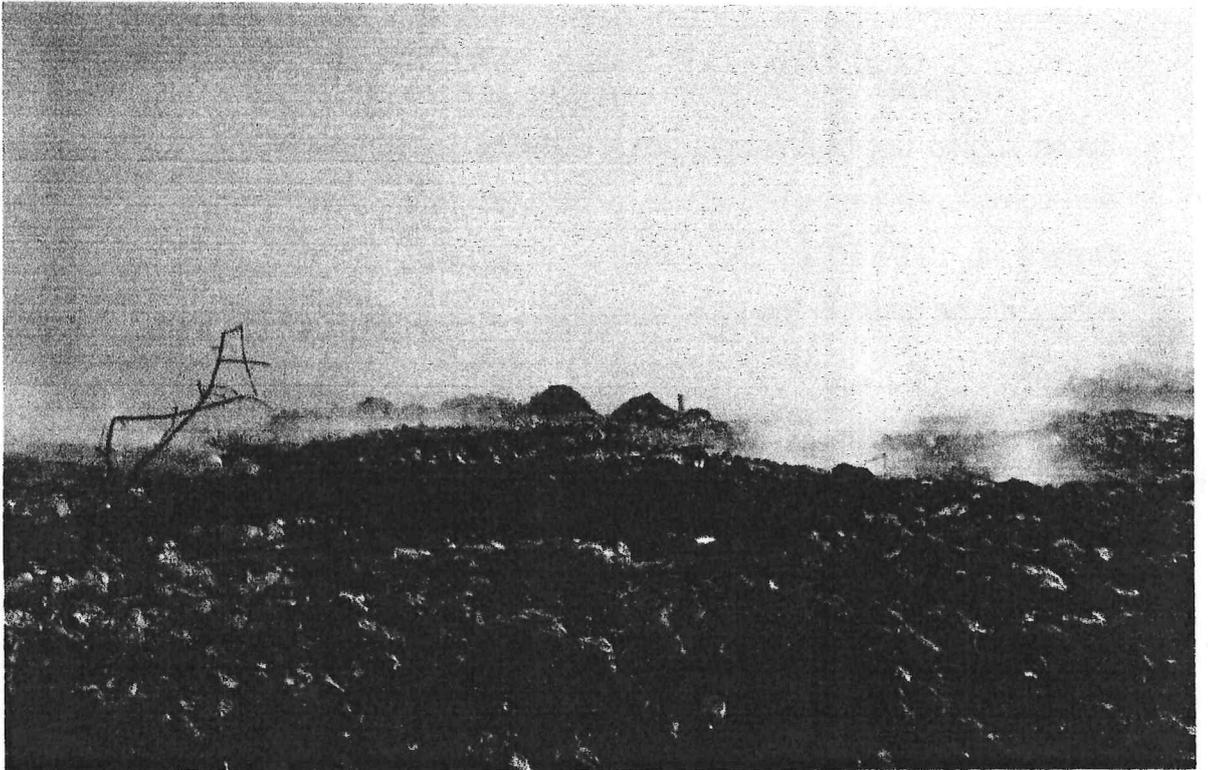
- There is no segregation and treatment of solid waste being carried out.
- All the solid waste collected is dumped along the banks of River Godavari at 15th ward, Nr. Burrial Ground, Narsapur village, West Godavari District. Latitude: 16.425580 & Longitude: 81.700286 of the dump site.
- The Municipality is not having any scientific land fill and also they have not acquired proper land for dumping of waste.
- The Municipality is dumping the solid waste haphazardly without taking any precautionary measures.

Photo graphs taken during the inspection are enclosed for your ready reference.

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WHEREAS, the above observations indicate that Narsapuram Municipality violated the said Rules, Acts and Orders in spite of several notices issued by the Board attracting penal provisions of the said Rules, Acts and Orders which is punishable under the provisions of the Environment (Protection) Act, 1986, the Water (Prevention and control of Pollution) Act, 1974 and amendments thereof.

WHEREAS, non compliance of the said acts and rules is punishable under the provisions of the Environment (Protection) Act, 1986 and the Water (Prevention and control of Pollution) Act, 1974 and amendments thereof.

Therefore, you are hereby directed to **SHOW CAUSE** by 10.11.2020 as to why action should not be initiated which includes Environmental compensation charges for non-compliance mentioned above as per SWM Rules, 2016 and also as per Hon'ble NGT Orders dt. 10.01.2020, 28.02.2020 & 02.07.2020 in OA No.606/2018 failing which action will be taken in the interest of Public Health and Environment.

Acknowledge receipt of this notice.

B.B.SARITHA

Digitally signed by B.B.SARITHA
Date: 2020.11.07 17:26:25
+05'30'

ENVIRONMENTAL ENGINEER (FAC)

**To
The Municipal Commissioner,
Narsapuram Municipality,
Narsapuram,
West Godavari District.**

Copy submitted to the JCEE (UH-II), APPCB, Board Office, Vijayawada for favor of kind information and necessary action. It is requested to call the Municipal Commissioner, Narsapuram for legal hearing.

Copy submitted to the JCEE, ZO, APPCB, Visakhapatnam for favor of kind information and necessary action.



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14, D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari street, Kasturibalpot, Vijayawada - 520 010

Phone:0866-2403200.
Grams : Kalusya Nivarana
Website :www.appcb.ap.nic.in.

Order No. 472/APPCB/UH-II/TF/VSP/2020-

Date: 09.01.2021.

DIRECTIONS

Sub: APPCB - TF - HO - M/s. Narsapuram Municipality, West Godavari District - Noncompliance of Board directions and consent conditions - Legal hearing held on 21.12.2020 - Directions - Issued - Reg.

Ref:

1. Complaint received from Sri Osuri Devendra Phanikar through PCB Web Portal on 04.11.2020.
2. The RO, Eluru inspected on 04.11.2020 & 17.11.2020.
3. External Advisory Committee (Task Force) Meeting held on 21.12.2020.

WHEREAS you are operating industry in the name & style of Narsapuram Municipality is a Grade-I Municipality. Area of the Municipality is 11.72 Sq.Km with a population of 58,901. The municipality is supplying 7.0 MLD of drinking water to the town and is discharging 6.0 MLD of sewage into Murugu drain. Municipality requires 8.0 MLD capacity STPs. The Narsapuram Municipality is not having any STPs. Municipality generates 32 TPD of municipal solid waste and collecting and disposing into the dump yard near river bank of Vasista Godavari.

WHEREAS the Board vide reference 1st cited, received a complaint from Sri Osuri Devendra Phanikar through PCB Web Portal on 04.11.2020 regarding illegal dumping of garbage into and along the River Vasista within Municipal limits of Narsapur Municipality, West Godavari District.

WHEREAS vide reference 2nd cited, the officials of RO, Eluru inspected the solid waste management measures taken by Narsapur Municipality on 04.11.2020 & 17.11.2020 and observed the following:

- a. There is no segregation and treatment of solid waste being carried out.
- b. All the solid waste collected is dumped along the banks of River Godavari at 15th Ward, Near Burrial Ground, Narsapur Village, West Godavari District. Latitude: 16.425580 & Longitude:81.700286 of the dump site.
- c. The Municipality is not having any scientific land fill and also they have not acquired proper land for dumping of waste. d. The municipality is dumping the solid waste haphazardly without taking any precautionary measures.

WHEREAS the Board issued notices in connection with implementation of Solid Waste Management Rules, 2016, Plastic Waste Management Rules, 2016 and the Water (Prevention and Control of Pollution) Act, 1974.

WHEREAS Narsapuram Municipality has not taken any tangible measures for implementation of provisions of said rules and acts and continuing disposal of solid waste, plastic waste and untreated waste water into River Godavari thereby causing water pollution.

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WHEREAS The RO, Eluru directed to submit the action taken report on implementation of Waste Management Rules, in compliance to the orders of Hon'ble NGT dated 28.02.2020 along with the updated status of District Environmental Management by informing the commissioner the following:

i. The Hon'ble NGT has periodically been reviewing the compliance status of implementation of various waste management rules and other environmental issues in the Country in OA Nos.606/2018, 673/2018, 519/2019, 593/2017 and also monitoring Polluted River Stretchs in OA No.673 of 2018 and issuing directions from time to time for effective implementation. Any non compliance of municipality will be viewed very seriously by the Hon'ble Tribunal.

ii. In Hon'ble NGT Orders dated 10.01.2020, 28.02.2020 and 02.07.2020 in OA Nos 606/2018, a compensation regime has been laid down for continuous failure of Solid Waste Management Rules, 2016 and Liquid Waste Management and Legacy Waste Management by the Local Bodies.

a. As per status report submitted by Municipality pertaining to the District Environment Plan, it was observed that not taken any action for implementation of Waste Management Rules, in compliance to the orders of Hon'ble NGT dated 28.02.2020.

b. Narsapuram Municipality violated the said Rules, Acts and orders in spite of several notices issued by the Board attracting penal provisions of the said Rules, Acts and orders which is punishable under the provisions of the Environment (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974 and amendments thereof.

WHEREAS legal hearing was conducted before the External Advisory Committee (Task Force) of A.P. Pollution Control Board in its meeting held on 21.12.2020. The representatives of the Narsapuram Municipality, Smt.P.M. Satyaveni attended the meeting (VC). The AEE, RO, Eluru informed that the Municipality has been dumping the MSW along the River banks and there are complaints.

After detailed review the committee recommended to issue the directions to the Narsapuram Municipality. The Board hereby issues following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

- 1. The municipality shall immediate identify the land for dumping of Municipal Solid Waste and shall shift the legacy dump exists along the river bund Vasista Godavari within one month and shall not dump the municipal solid waste further along the river bed of Vasista Godavari.**
- 2. The municipality shall submit action plan to construct Sewage Treatment Plant (STP) for collection and treatment of entire sewage generated from Narsapur Municipality. Under any circumstance sewage shall not be discharged into irrigation/drinking water canals.**
- 3. The Municipality shall submit action plan for comprehensive solid waste management including Material Recovery Facillites, Composting yards etc.,**
- 4. The Municipality shall take measures to ensure that the no untreated sewage is discharged into river Godavari.**

5. The Municipality shall comply with the Construction & Demolition Waste Rules, 2016, Plastic Waste Management Rules, 2016.

You are hereby directed to note that, should you misuse this order to violate any one of the conditions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987, in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 09.01.2021.

Sd/-
MEMBER SECRETARY

✓ To
Narsapuram Municipality,
West Godavari District.

// T.C.F.B.O. //

ant
JOINT CHIEF ENVIRONMENTAL ENGINEER
UH-II



ANDHRA PRADESH POLLUTION CONTROL BOARD
Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada- 520007
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>



Order No. 663/APPCB/HO/ECS/ELR/2023-

Date:10/01/2024.

DIRECTIONS

Sub: APPCB – HO - ECS – Complaint before the Hon'ble NHRC No.1139/1/24/2021 filed by Sri Osuri Devendra Phanikar, Osuri Mansion, Narasapur, West Godavari District – Unauthorized disposal of wastes on the bank of River Godavari – Health Hazardous to public – Non-compliance – Monitoring (TF) Committee Meeting held on 29.12.2023 – Reviewed - Directions – Issued – Reg.

Ref:

1. MAUD Memo No.1537339/UBS/2021-2 Dated 02.06.2023.
2. Inspection of dump site by Board Officials on 07.06.2023.
3. Action taken report from Narasapuram Municipality on 22.09.2023.
4. Monitoring (TF) Committee Meeting held on 29.12.2023.

* * *

WHEREAS the Narsapuram Municipality (Grade-I Municipality) covering an area of 11.72 Sq. Km with a population of about of 58,901 is generating solid waste of about 35 TPD.

WHEREAS the Narasapuram Municipality is disposing the solid waste on the River bund of Vasista Godavari River.

WHEREAS several complaints were filed by Sri Osuri Devendra Phanikar, Osuri Mansion, Narasapur, West Godavari District against the Narasapuram Municipality regarding illegal dumping of garbage and other solid waste into Vasista Godavari River. Complaints were also received through APPCB Web Portal dated 03.11.2020, 04.11.2020, 08.11.2020 and 11.11.2020 of CPCB.

WHEREAS the Board reviewed the status of Narsapuram Municipality during the EAC (TF) meeting held on 21.12.2020 on implementation status of SWM Rules, 2016 and other Waste Management Rules and issued directions on 09.01.2021.

WHEREAS a complaint was also filed before the Hon'ble NHRC vide complaint No.1139/1/24/2021, dt.19.07.2021 regarding dumping of solid waste of 35 Tons per day on the banks of the river Vasista Godavari, without following the norms, resulting in health hazards to the general public. Further, the petitioner again filed a complaint to the Board Office, alleging that the Narsapuram Municipality is violating the orders of NHRC Case No.280/1/24/2021 and continuing the illegal dumping activity into River Vasista Godavari.

WHEREAS the Board issued notices to the Narsapuram Municipality vide orders dated 23.11.2016, 27.07.2017, 04.08.2017, 14.09.2017, 15.02.2018, 22.02.2018, 06.03.2018, 15.03.2018, 26.04.2018, 28.06.2018, 01.07.2018, 21.07.2018, 17.12.2018, 10.01.2020, 28.02.2020, 02.07.2020, 14.10.2020, 03.11.2020, 04.11.2020, 06.11.2020, 08.11.2020, 11.11.2020, 17.11.2020 and 27.03.2021 in connection with implementation of Solid Waste Management Rules, 2016 and violation of the Water (Prevention and Control of Pollution) Act, 1974 and Amendments thereof.

WHEREAS Narsapuram Municipality has not taken any tangible measures for implementation of provisions of said rules and acts and continuing disposal of Solid Waste,

Plastic Waste and untreated waste water into Vasista Godavari River thereby causing water pollution.

WHEREAS the Board reviewed the status of Narsapuram Municipality in the EAC (TF) meeting held on 07.09.2021. The Committee reviewed the issue in detail and recommended that the municipality shall submit specific time bound action plan with timelines within 15 days time for scientific disposal of solid waste to comply with provisions of Solid Waste Management Rules, 2016 and shall immediately stop disposal of Solid Waste into the river or any other indirect disposal lead into river.

WHEREAS the Narsapur Municipality submitted a letter to the Board on 05.11.2021, stated that land alienation is under progress and continuously pursuing with the Government to expedite establishment of compost yard by 30.04.2022. However, no progress observed to comply with SWM Rules and stopped dumping of municipal waste on the bank of river Vasista Godavari.

WHEREAS the Board again reviewed the status of Narsapuram Municipality in the EAC (TF) meeting held on 06.04.2022 on implementation status of SWM Rules, 2016 and other Waste Management Rules / complaints on indiscriminate disposal of solid waste along the bank of River Vasista Godavari. The representative of the Narsapuram Municipality submitted that the land alienation is under process and submitted that they are not dumping the municipal solid waste in the River Vasista Godavari.

WHEREAS the Committee recommended to obtain time bound specific action plan regarding the identification of suitable site complying the guidelines, alienation and establishment of the scientific land fill and shifting of the MSW dumped near the bank of River Vasista Godavari to the scientific landfill and to issue directions not to further dump the waste on the River Banks.

WHEREAS the Board directed to Municipality to submit the specific action plan regarding the identification of suitable site complying the guidelines, alienation and establishment of the scientific land fill and shifting of the MSW dumped near the bank of River Vasista Godavari to the scientific landfill within 15 days with specific time lines and shall immediately stop disposal of Solid Waste into the river or any other indirect disposal lead to river.

WHEREAS a letter received from Central Pollution Control Board (CPCB) on 29.09.2023 on complaint filed by Sri Osuri Devendra Phanikar, Peechupalem, Narasapur, West Godavari District regarding illegal dumping of garbage in river Vasista at Narsapuram, West Godavari District and requested to take necessary action and submit the action taken report to the CPCB. In connection with public complaint, the EE, RO, Eluru vide letter dated.26.12.2023 submitted the following status report of Narsapur Municipality –

1. Narsapuram Municipality is Grade –I Municipality having 31 wards. The Municipality generates 32 Tons of Solid Waste daily. The solid waste is being dumped on the bund of river Vasista Godavari near burial ground in 14th ward.
2. The Municipality is continuing the dumping of solid waste on the bund of river Vasista Godavari.
3. The Municipal Authorities informed that the municipality has been disposing dry waste to Jindal Urban Waste Management Limited, Guntur for waste to energy generation. The records for disposal of dry waste from 23.10.2022 to 02.02.2023 are enclosed.
4. The Municipality has not yet acquired suitable land for dumping of solid waste.
5. Open burning of waste was observed on the bund of river vasista Godavari.
6. The leachate from Solid Waste is joining Vasista Godavari.
7. On receipt of the Board Office letter dated 21.04.2022, the Narsapuram Municipality has submitted action plan to Board on 07.04.2023, stated that the Narsapuram Municipality has identified land for Compost yard/ Scientific land fill available in

- R.S.No.94/1 to an extent of Ac.4.20 Cents at Rustumbada Village, Narasapuram Mandal, West Godavari District and the land alienation is under process.
8. The Narasapuram Municipality has not alienated suitable site for disposal of solid waste. The municipality is continuing disposing the solid waste in the existing place and disposing wet waste/ solid waste on banks of Vasista Godavari and open burning of solid waste is observed.
 9. The Municipal Commissioner, Narsapuram Municipality addressed a letter dated 12.05.2023 to the Commissioner & Director of Municipal Administration to release an amount of Rs.1,74,39,275/- at an earliest to implement Solid Waste Management Rules, 2016.
 10. The Special Chief Secretary, MA&UD vide letter dt.27.06.2023 instructed the Commissioner, Narasapuram Municipality to ensure strict compliance of Solid Waste Management Rules, 2016 as amended from time to time.
 11. The Commissioner, Narasapuram Municipality has submitted the action taken report on 22.09.2023 regarding proposals for Land for Compost yard, Scientific Landfill & Sewage Treatment Plant and the affective implementation of SWM Rules in Narsapuram Municipality Complying the Solid Waste Management, Plastic Waste Management & Material Recovery Facility, C&D Waste Management.
 12. RO, Eluru is collecting water samples at i) River Vasista Godavari U/s of Narasapuram Town, Before confluence of Town Sewage and ii) River Vasista Godavari D/s of Narasapuram Town, After confluence of Town Sewage of Narasapuram Municipality under NWMP. On physical verification there is no aqueduct in the downstream of Narasapuram Municipality for supplying of River Vasista Godavari water either to drinking water or agricultural purpose.
 13. The Narasapuram Municipality is still disposing solid waste on the banks of the river Vasista Godavari. The Complainant Sri Osuri Devendra Phanikar, vide mail dt.05.12.2023 informed that Narasapuram Municipality has not taken any measures for implementation of solid waste management.

WHEREAS a hearing was conducted before the Monitoring (Task Force) Committee Meeting of A.P. Pollution Control Board held on 29.12.2023. The Commissioner of Narasapuram Municipality, West Godavari District attended the meeting in person; JCEE, ZO, Vijayawada and EE, RO, Eluru attended the meeting through VC. The Commissioner of Narasapuram Municipality informed that an extent of 4.20 acres of land was identified at Rustumbada village, Narasapuram Mandal, West Godavari District for development of the compost yard / scientific landfill facility. Proposals were submitted to Government to release the balance fund of Rs. 1.74 crores to acquire the land from the farmers. Further informed that the Narasapuram Municipality has implemented adequate measures to comply with the SWM Rules, 2016. Later, it is proposed to send the solid waste to Jindal Waste to Energy Plant, Kaapuluppada, Visakhapatnam as being done by the surrounding municipalities.

After detailed review, the Committee recommended to issue directions to Narsapuram Municipality, West Godavari District. Accordingly, the Board hereby issues following directions to your Narsapuram Municipality under Sec.33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and under Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1981 and amendments thereof -

1. **To stop dumping of solid waste generated from Narasapuram Municipality at the bund of River Vasista Godavari henceforth.**
2. **The Commissioner, Narasapuram Municipality shall submit time bound action plan within a week to regularly dispose the solid waste generated at Narasapuram Municipality to Jindal Waste to Energy Plant, Kaapuluppada,**

Visakhapatnam.

3. *The Commissioner, Narasapuram Municipality shall utilize the GPS fitted trucks only for transporting the solid waste to waste energy plant at Visakhapatnam and the online tracking provision shall be networked with Regional Office, APPCB, Eluru.*
4. *The Commissioner, Narasapuram Municipality shall expedite implementation of adequate measures to comply with Solid Waste Management Rules, 2016 and Amendments.*
5. *The implementation progress of the above directions shall be reported to RO, Eluru regularly.*

You are hereby directed to note that, should you violate any of the directions mentioned above, action will be initiated under Sec.41(2) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.37 of the Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of safe guarding Public Health and Environment.

This Order comes into effect from today i.e., 10/01/2024.

**B Sreedhar las
MEMBER SECRETARY**

**To
The Commissioner,
Narasapuram Municipality,
West Godavari District.**

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for information.
2. The Environmental Engineer, Regional Office, Eluru for information. He is directed to co-ordinate with RO, Visakhapatnam and others concerned to facilitate for disposal of solid waste generated at Narasapuram Municipality to Jindal Waste to Energy Plant, Kaapulupada, Visakhapatnam and to report the compliance periodically.

**BEFORE THE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE) CHENNAI**

ORIGINAL APPLICATION No. 302 of 2024

In the matter of:

Devendra Phanikar Osuri

.....Applicant

Versus

State of Andhra Pradesh & Ors

.... Respondents

REPORT ON BEHALF OF RESPONDENT NO 2
CENTRAL POLLUTION CONTROL BOARD

M/s.R.Thirunavukarasu

Counsel for the 2nd Respondent

M-9444012986